

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**AT NEW DELHI**

ORIGINAL APPLICATION NO. 636 OF 2022

**IN THE MATTER OF:-**

Ashish Chaubey

...Applicant

Versus

ACP Tollways Private Limited and Others

...Respondents

**INDEX**

S. No	PARTICULARS	PAGE NO.
1.	Index	1-3
2.	Application to take Supplementary Affidavit on Record	4
3.	<b>SUPPLEMENTARY COUNTER-AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3</b>	5-17
4.	<b><u>Annexure SA-1</u></b> Copy of letter bearing reference no. Pravidhik-18(Bhu.Adhi)/2010-11/UPSHA /500 /Lucknow dated 02.12.2010	18-19
5.	<b><u>Annexure SA-2</u></b> Copy of letter bearing reference no. 35/Pravidhik-18/(Env.)/10-11/UPSHA/Lucknow dated 13.04.2011	20
6.	<b><u>Annexure SA-3</u></b> Copy of letter bearing reference no. 1641/Env /SEAC /748/2011/JDCA dated 05.07.2011 along with typed copy.	21-23

7.	<b><u>Annexure SA-4</u></b> Copy of letter bearing reference no. 2636/14-2-2012-800(70)/2012 dated 12.10.2012	24
8.	<b><u>Annexure SA-5</u></b> Copy of letter bearing reference no. F No. 8.86-2012-FC dated 31.05.2013	25-28
9.	<b><u>Annexure SA-6</u></b> Copy of letter bearing reference no. 696/Pravidhik-18(5)(Env.)/2013-14/UPSHA/Lucknow dated 08.08.2013	29
10.	<b><u>Annexure SA-7</u></b> Copy of letter bearing reference no. 732/Pravidhik-18(5)(Env.)/2013-14/UPSHA/Lucknow dated 13.08.2013	30
11.	<b><u>Annexure SA-8</u></b> Copy of letter bearing reference no. 733/Pravidhik-18(5) (Env.)/2013-14/UPSHA/Lucknow dated 13.08.2013	31
12.	<b><u>Annexure SA-9</u></b> Copy of letter bearing reference no. 731/Pravidhik-18(5) (Env.)/2013-14/UPSHA/Lucknow dated 13.08.2013	32
13.	<b><u>Annexure SA-10</u></b> Copy of letter bearing reference no. 729/Pravidhik-18(5) (Env.)/2013-14/UPSHA/Lucknow dated 13.08.2013	33
14.	<b><u>Annexure SA-11</u></b> Copy of letter bearing reference no. 781/Pravidhik-18 (Env.)/2012-13/UPSHA/Lucknow dated 26.08.2013	34-35
15.	<b><u>Annexure SA-12</u></b> Copy of special undertaking given by Respondent No. 3 regarding legal status of	36

	the forest land	
16.	<b><u>Annexure SA-13</u></b> Copy of letter bearing reference no. 14/Ra. Ja/ U.Pra.Ra.Pra Van Bhumi dated 31.08.2013	37-39
17.	<b><u>Annexure SA-14</u></b> Copy of letter bearing reference no. 477/11-C dated 3 <sup>rd</sup> September, 2013	40-41
18.	<b><u>Annexure SA-15</u></b> Copy of the site inspection Report of the forest land to be diverted by the responsible officers of the Ministry of Environment and Forest (MoEF) dated 20 <sup>th</sup> and 22 <sup>nd</sup> November 2022.	42-52
19.	<b><u>Annexure SA-16</u></b> Copy of Final Approval by the Central Government	51-53
20.	<b><u>Annexure SA-17</u></b> Copy of Final Approval/NOC by the State Government	54-59
21.	Identity Proof	60

Place: Lucknow

Date: 29.03.2024

*Abhishek*

**DIVYADEEP CHATURVEDI**

**& ABHISHEK DWIVEDI**

**ADVOCATES FOR THE RESPONDENT NO. 3**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**AT NEW DELHI**

ORIGINAL APPLICATION NO. 636 OF 2022

**IN THE MATTER OF:-**

Ashish Chaubey ...Applicant

Versus

ACP Tollways Private Limited and Others ...Respondents

**APPLICATION FOR DISMISSAL OF THE ORIGINAL**  
**APPLICATION FILED BY THE APPLICANT AND FOR**  
**TAKING SUPPLEMENTARY COUNTER-AFFIDAVIT ON**  
**RECORD**

The Applicant/Respondent above-named most respectfully submits as under: -

For the facts, reasons and circumstances stated in the accompanying Supplementary Counter Affidavit, it is most respectfully prayed that this Hon'ble Court may graciously be pleased to dismiss the instant Original Application filed by the Applicant in the interests of justice.

Further, such other order/s as may be deemed fit and proper protecting the rights and interest of the Respondent in the facts and circumstances of the case, may also be passed by this Hon'ble Court, in the interest of justice.

Place: Lucknow

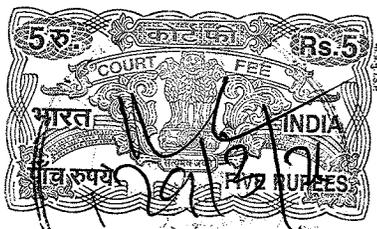
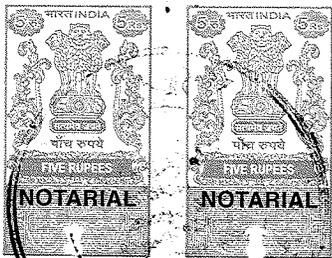
Date: 29.03.2024

*Abhishek*

**DIVYADEEP CHATURVEDI**

**& ABHISHEK DWIVEDI**

**ADVOCATES FOR THE RESPONDENT NO. 3**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI**

ORIGINAL APPLICATION NO. 636 OF 2022

**IN THE MATTER OF:-**

Ashish Chaubey

...Applicant

Versus

ACP Tollways Private Limited and Others

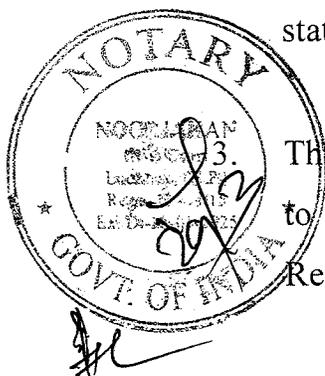
...Respondents



**SUPPLEMENTARY COUNTER-AFFIDAVIT ON BEHALF  
OF RESPONDENT NO. 3**

I, A K Singh aged about 56years, son of Shri. Sher Bahadur Singh having official address at Fourth Floor, Kisan mandi Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Occupation- Member (Finance/Administration) at Respondent No. 3, State Government employee by profession and post-graduate by education, do hereby solemnly affirm and state on oath hereunder:

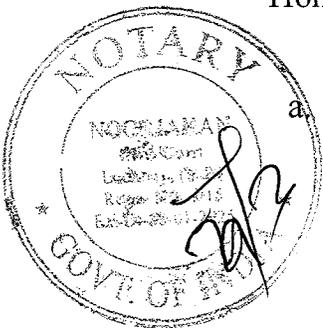
1. That the deponent is the Member Finance/Administration and authorized signatory of the Respondent No. 3, authorized *vide* Authority Letter dated 16.02.2023 and as such has access to the records maintained by the Respondent No. 3 in usual course of business. A copy of the Authority Letter is already annexed with the earlier Counter-Affidavit as Annexure CA-1.
2. That the deponent has read the contents of the Original Application and is therefore well-versed with the facts of the present case to state as follows:



That the Hon'ble Tribunal vide order dated 19.12.2022 was pleased to issue notice to the Respondents and thereafter permit the Respondent No. 3 (among other Respondents) to file its reply to the

Original Application. In compliance of the same, the Respondent no. 3 filed its Counter-Affidavit on 16.08.2023.

4. That thereafter, the Hon'ble Tribunal was pleased to direct the Respondents to file additional documents if required to meet the findings of the reports and allegations on record. Pursuant thereof, the present supplementary counter-affidavit is being filed.
5. That at the very outset, the Respondents No. 3 denies every averment contained in the Original Application and pertaining to it for being incorrect and rest, in want of knowledge. Nothing contained in the present Original Application be deemed to have been admitted in want of specific traverse.
6. That at the further outset, the Respondent No. 3 submits that the present Original Application filed under Section 18 of the National Green Tribunal Act, 2010 ("NGT Act") is beyond the limitation period of [a] 6 months as prescribed under Section 14 of the NGT Act and [b] 5 years prescribed under Section 15 of the NGT Act as the Concession Agreement between the Respondent nos. 1 and 3 was executed on 08.02.2011 and the Project work was completed in the year 2016 (20.10.2016). The particulars of the same have been pleaded in the Counter-affidavit at paragraphs 6 to 9. Hence, the present Original Application is liable to be dismissed at the ground of limitation only.
7. Before advertng to the merits of the matter, the Respondent No. 3 would like to state the following facts for ease of reference of the Hon'ble Tribunal:



- a. The Project is titled "Four-Laning/Six Laning (with paved shoulders) of Varanasi-Shaktinagar road up to Hathi Nala (SH-5A) in the State of Uttar Pradesh from Km 0.00 to km 117.65 on DBFOT basis".

*[Handwritten signature]*

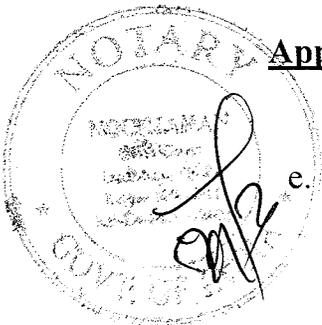
- b. The Scope of work was to upgrade the existing 2/4-Lane Highway into a 4/6-Lane Highway with Paved Shoulder in 82 Km length (between Km 0.00 to 64 Km and Km 97.000 to Km 115.00) and 6-Lane-Highway in 33 Km length (between 64 Km to 97 Km).
- c. The Respondent No. 3 was undertaking all steps for procurement of all environmental permissions and sanctions through its Consultant- Krishna Techno Consultant Pvt. Limited. A copy of the letter dated 02.12.2010 in this regard is annexed hereto as **Annexure SA-1** to this Supplementary Counter Affidavit.

#### **Environmental Clearance**

- d. The Project does not have Environmental Clearance as the State Level Environment Impact Assessment Authority of State of Uttar Pradesh held that the Project did not require Environmental Clearance. Pertinent to note, the Respondent No. 3 had applied for Environmental Clearance *vide* its letter dated 13.04.2011. However, the same was held to be not required by the State Level Environment Impact Assessment Authority, Uttar Pradesh, *vide* its letter bearing reference no. 1641/Env/SEAC/748/2011/JDCA dated 05.07.2011. While these letters form part of the record, for ease of reference, copies of the letters dated 13.04.2011 and 05.07.2011 are again annexed hereto as **Annexure SA-2** and **Annexure SA-3** respectively to this Supplementary Counter Affidavit.

#### **Approval from Forest Authorities**

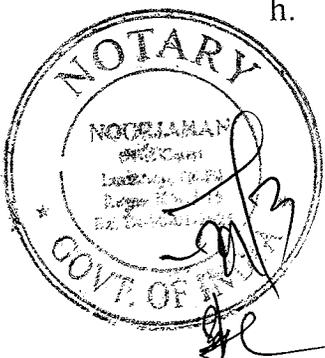
e. That the requisite clearances for the purposes of use and acquisition of such Forest Reserved Area located in Eco Sensitive Zone was obtained by Respondent No. 3 *vide* letter dated 23.03.2012 under the provisions of Wildlife Protection



*[Handwritten signature]*

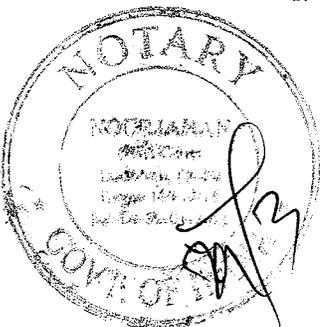
Act, 1986. The said letter was submitted to the Forest Officer, Kaimur Wildlife Reserve Area, Mirzapur which was forwarded to Chief Conservator of Forests, Kanpur and some deficiencies were pointed out *vide* letter dated 29.05.2012. The deficiencies were removed by the Respondent No. 3 and the amended proposal was submitted *vide* letter dated 05.06.2012.

- f. That the aforesaid proposal was forwarded by the Chief Conservator of Forests/Nodal Officer, Uttar Pradesh, Lucknow to the State Government on 22.09.2012 under the provisions of Forest (Conservation) Act, 1980. The said proposal was forwarded to the Central government which in turn asked for the permission obtained from the National Board for Wildlife and the permission obtained from Supreme Court which was duly submitted.
- g. That it is submitted that thereafter the Government of Uttar Pradesh, on behalf of the Respondent No. 3, submitted the request for diversion of 129.251 forest land in favour of the Respondent No. 3 *vide* its letter dated 12.10.2012. It is submitted that the in-principle approval by the Ministry of Environment and Forest (F C Division) was received *vide* letter dated 31.05.2013 whereby certain conditions were laid down which were to be fulfilled to obtain the final approval. Copies of the letters dated 12.10.2012 and 31.05.2013 are annexed hereto as **Annexure SA-4** and **Annexure SA-5**, respectively to this Supplementary Counter Affidavit.
- h. Upon receipt of the in-principle approval, the Respondent No. 3 deposited the required/directed amount of INR 19,57,47,994/- with the Regional Forest Officers of Mirzapur and Sonbhadra. Copies of letters depositing the Demand Drafts are annexed hereto as **Annexure SA-6**, **Annexure**



**SA-7, Annexure SA-8 and Annexure SA-9 and Annexure SA-10** respectively to this Supplementary Counter Affidavit.

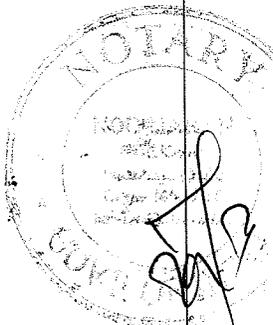
- i. The Respondent No. 3 also submitted its acceptance of all the conditions laid down in the in-principle approval whereby it submitted (a) letter dated 26.08.2013 accepting all conditions; (b) special undertaking on status of the forest land so diverted; Copies of the letter dated 26.08.2013 and special undertaking are annexed hereto as **Annexure SA-11** and **Annexure SA-12** respectively to this Supplementary Counter Affidavit.
- j. The Respondent No. 3 also transferred 19.050 Ha of land to the Mirzapur Forest Department for forestation. Copy of the letter dated 31.08.2013 issued by the Tehsildar Chunar, District Mirzapur along with revenue record noting such transfer is annexed hereto as **Annexure SA-13** to this Supplementary Counter Affidavit.
- k. Upon fulfilment of all the conditions laid down in the in-principle approval, the Chief Conservator of Forests/Nodal Officer, Uttar Pradesh, Lucknow addressed a letter to the Ministry of Environment of Forest, Government of India noting the fulfilment of all the conditions by the Respondent No. 3. A copy of the letter dated 03.09.2013 is annexed hereto as **Annexure SA-14** to this Supplementary Counter Affidavit.
- l. A site inspection of the forest land to be diverted was also carried out by the responsible officers of the Ministry of Environment and Forest (MoEF) on 20<sup>th</sup> and 22<sup>nd</sup> November 2022. A copy of the Site Inspection Report is annexed hereto as **Annexure SA-15** to this Supplementary Counter Affidavit.



A handwritten signature in black ink, located at the bottom left of the page, below the notary seal.

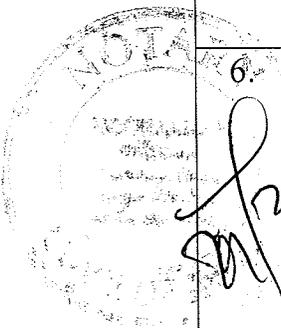
- m. Thereafter, considering all the above compliances and documents, the Ministry of Environment and Forest was pleased to grant the final approval for diversion of forest land of 129.251 Ha area vide its letter dated 14.11.2013. A copy of the letter dated 14.11.2013 is annexed hereto as **Annexure SA-16** to this Supplementary Counter Affidavit.
- n. Acting on the approval given by the Ministry of Environment and Forest, the Government of Uttar Pradesh issued the approval/no-objection certificate on 31.03.2014 paving way for the construction of the Project. A copy of the letter dated 31.03.2014 is annexed hereto as **Annexure SA-17** to this Supplementary Counter Affidavit.
8. Therefore, the Respondent No. 3 had taken all the approvals from the requisite authorities before proceeding with the constructions.
- a. The status of the conditions laid down in the approval is as follows:

Sl. No.	Environmental Conditions	Status	Reference
1.	Legal status of the diverted forest land shall remain unchanged.	Undertaking given and condition complied	<b>Annexure SA-12</b>
2.	Compensatory afforestation over the degraded forest land of 45.72 ha i.e. twice in extent to the forest land being diverted (22-86 ha: ownership of which rest with UPSHA) and over equivalent non-forest land in lieu of 106-391 ha of forest land being diverted (ownership of which rests with the State Forest Department), shall be raised and maintained by the State	Funds were deposited with the Forest Authorities of Sonbhadra and Mirzapur and thus, condition complied.	<b>Annexures SA-6, SA-7, SA-8, SA-9 and SA-10</b>



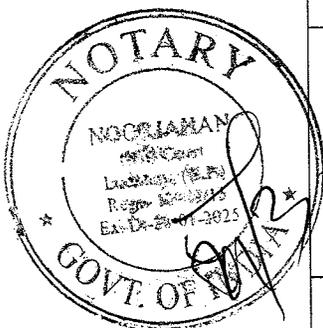
*[Handwritten signature]*

	Forest Department from the funds already deposited by the User Agency;		
3.	The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section(s) of the local Forest Act, 1927 latest within a period of six months from the date of issue of his letter. The Nodal Officer shall report compliance in this regard. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or/section 29 of the Indian Forest Act,1927, as the case may be, within the stipulated period to the Central Government for information record:	19.050 Ha of land was transferred to the Forest Department	<b>Annexure SA-13</b>
4.	The User Agency shall pay the additional amount of N.P.V. so determined, as per the final decision of the Hon'ble Supreme Court of India.	Undertaking given and thus, condition complied	<b>Annexure SA-11</b>
5.	Plantation should be raised and maintained over an area of 19-05ha identified by the State Government in lieu of strip plantation as per the approved scheme from the funds already deposited by the user agency	Land and Funds Transferred and thus, condition complied.	<b>Annexures SA-6, SA-7, SA-8, SA-9 and SA-10 and SA-13</b>
6.	Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this approval in consultation with the State	No land available along the road except the protected forest land and thus, compliance not	<b>Annexure SA-11</b>



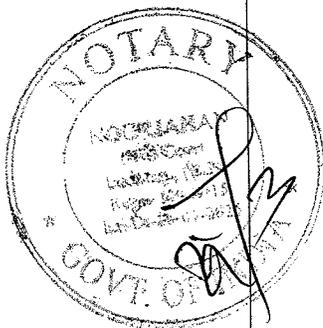
*[Handwritten signature]*

	Forest Department at the project cost	required.	
7.	The layout plan of the proposal shall not be changed without the prior approval of the Central Government.	The layout plan is being traced in the records and the records are voluminous and pertain to a period more than 12 years ago.	
8.	No labour camp shall be established on the forest land	Condition complied during construction.	
9.	The forest land shall not be used for any purpose other than the specified in the proposal under no circumstances be transferred to any other agency, department or person.	Not transferred to any other agency and thus, condition complied.	
10.	The recantation of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.	Condition complied during construction.	
11.	Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designate dumping sites and in no case the muck debris will be allowed to roll down the hill slopes.	Condition complied during construction.	
12.	The user agency will provide retaining walls breast walls and drainage as per requirement to make the slope stable,	Condition complied during construction, wherever applicable.	
13.	The user Agency will undertake comprehensive soil conservation measures	Complied during	



8/11

	at the project cost in consultation with the State Forest Department	construction, wherever applicable.	
14.	The use agency will assist the State Government in consideration and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing point. Where certain trees used for nesting/rockerries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted.	Condition complied during construction and all assistance offered, when directed. The Respondent No. 3 undertakes to provide all assistance as required by the forest agencies in future.	
15.	The user agency will not collect any toll tax from the vehicles carrying forest officers on duty.	Condition complied as no toll is collected from forest officials.	
16.	The designing of culverts/bridges if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water logging and also does not hamper movement of wild animals.	Condition complied during Construction.	



*[Handwritten signature]*

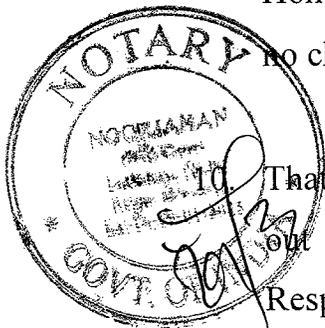
17.	Any tree shall be felled only when it becomes necessary and that too under strict supervision of State Forest Department and at the cost of the User Agency.	Condition complied during construction.	
18.	No labour camp shall be established on the forest land. The user agency shall also provide fuels preferably alternate fuels on the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest area.	Condition complied during construction.	
19.	The boundary of the diverted forest land, shall be demarcated on ground with four feet high cement concrete pillars with its serial numbers, forward and back bearing inscribed on it.	Condition being complied with where applicable.	
20.	Ex-situ conservation of endemic species of flora/fauna lost/disturbed in process of execution of the project may be ensured.	Condition complied during construction.	
21.	No damage to the flora and fauna of the adjoining area shall be caused.	Condition complied during construction.	
22.	The user agency in consultation with the State Government shall create and maintain alternative habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements adjoining the forest area being diverted for	No such requirement communicated by the forest department. The Respondent No. 3 undertakes to provide all assistance as required by the forest agencies in future.	



*Handwritten signature*

	the project.		
23.	The User Agency shall submit the annual self-compliance in respect of the above conditions to the State Government and to the concerned Regional Officer of the Ministry regularly:	Being complied. The Independent Engineer has been directed to prepare the report and submit forthwith.	
24.	Any other condition that the concerned Regional Office of this Ministry may stipulated, from time to time in the interest of conservation, protection and development of forest & wildlife.	-	
25.	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time to time being in force, as applicable to the project.	Condition Compiled.	

9. It is submitted that in the Project, from Km. 72.00 to Km 73.00, the forest land measuring 7.517 Hec. was acquired from Forest Reserved Area, Sonbhadra and the layout plan for the tollgate, office building and administrative building in the aforesaid area was approved as evident from the records already available before this Hon'ble Tribunal. The Report by MoEF also confirms that there is no change in the total forest area and no additional tree felling.

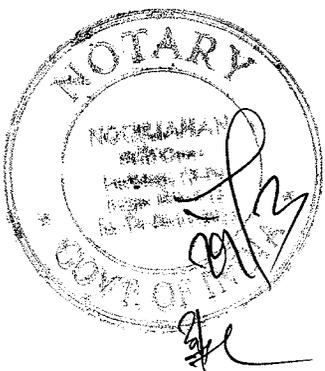


That however, the Respondent No. 3 is still in the process of tracing out the original/office copy of the application preferred by the Respondent No. 3 for approval as well as the approved layout plan for the tollgate, office building and administrative building in the

*JK*

aforesaid area as the records pertain to years 2010-2012. More than 12 years have passed since then and the responsible officers of the Respondent No. 3 are scrutinizing through the voluminous records to ascertain and procure the said records. It is humbly prayed that the Hon'ble Tribunal be pleased to grant a period of 4 weeks to the Respondent No. 3 to carry out and conclude its verification of the records.

11. It is humbly submitted that a perusal of the records furnished before this Hon'ble Forum, it will be well established that-
  - a. The Environmental Clearance was not obtained as authorities responsible for the same held that the project is not covered by Environmental Protection Act.
  - b. The in-principle approval for diversion of forest land for non-forest use was obtained and all the conditions stated therein were met leading to grant of the final approval on 31.03.2014.
  - c. The Project, from Km. 72.00 to Km 73.00 has been constructed with the forest land measuring 7.517 Hec. and the layout plan for the tollgate, office building and administrative building in the aforesaid area was approved as evident from the records already available before this Hon'ble Tribunal. The Report by MoEF also confirms that there is no change in the total forest area and no additional tree felling on account of the construction that has eventually taken place.
  - d. The Respondent No. 3 provided the copy of the said approval to the Respondent No. 1 which was required to comply with all the condition stated therein. At no point of time, any deviation of the conditions has been directed or approved by Respondent No. 3.



- e. The Toll Plaza, office building and the administrative building have been constructed prior to 2016 and therefore, the present original application is hopelessly barred by limitation.
12. In view of the submissions preferred above, it is humbly prayed that the aforesaid original application be dismissed with costs.

Place: Lucknow

Dated : 29.04.2024



**Deponent**

**VERIFICATION**

I, the above named deponent, do hereby verify that the contents of paragraph 1, 2 of this affidavit are true to my personnel knowledge and those of paragraphs 3 to 6, 8 to 11(d), 12 are believed to be true based on perusal of the relevant records and information gathered from those records as and those of paragraphs 7 and 11(e) are believed to be true based on legal advice received by me. No part of it is false and nothing material has been concealed. **SO, HELP ME GOD.**

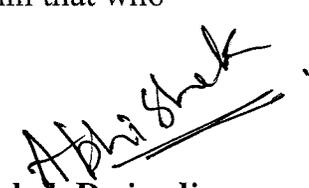
Place: Lucknow

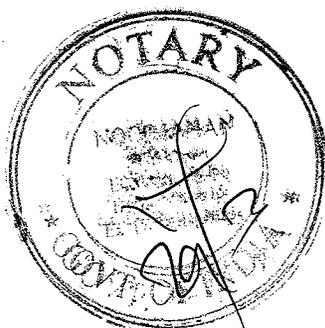
Dated : 29.04.2024



**Deponent**

I identify the deponent based on record produced by him that who has signed on this affidavit before me.

  
**Abhishek Dwivedi**  
**Advocate**



Sworn and Verified  
before me.

  
**NOOR JAHAN**  
Advocate & Notary  
Civil Court, Lucknow  
Registration No. 10942/18

## उत्तर प्रदेश राज्य राजमार्ग प्राधिकरण

चतुर्थ तल, किसान मण्डी भवन, विभूति खण्ड,  
गोमती नगर, लखनऊ-226010

फोन नं०:0522-4150377

वेबसाइट. <http://www.upsha.in>

पत्रांक: प्रावि०-18(भू०अधि०)/2010-11/उपशा/560/लखनऊ

दिनांक: 02/12/2010

सेवा में,

श्री राजेश कुमार,  
प्रबन्धक (तकनीकी),  
उ०प्र० राज्य राजमार्ग प्राधिकरण,  
लखनऊ।

विषय: वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) के सम्बन्ध में।

महोदय,

आपको पत्रांक-सी०ई०ओ०कैम्प/2010-11/उपशा/26/लखनऊ, दि० 20.09.2010 द्वारा वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) हेतु प्रभारी नियुक्त किया गया है। इस परियोजना हेतु भूमि अध्याप्ति, यूटिलिटी शिफ्टिंग, इनवायरमेंट क्लीयरेंस तथा वन विभाग की अनापत्ति के कार्य किये जाने हैं।

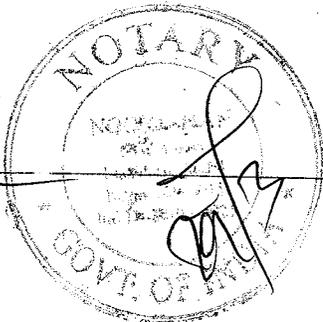
1. भूमि अध्याप्ति के सम्बन्ध में जिलाधिकारी, मिर्जापुर व सोनभद्र को पत्र संख्या-प्रावि०-18(भू०अधि०)/2010-11/उपशा/461/लखनऊ, दिनांक 15.11.2010 प्रेषित किया जा चुका है जिसका आपको संज्ञान है। उल्लेखनीय है कि सोनभद्र जिले का भूमि अधिग्रहण मिर्जापुर के भूमि अध्याप्ति अधिकारी ही करेंगे।

यूटिलिटी शिफ्टिंग हेतु भारत संचार निगम लिमिटेड एवं पावर कार्पोरेशन की मांग आ चुकी है। कदाचित इस सम्बन्ध में सम्बन्धित विभाग के साथ आपको संयुक्त सर्वेक्षण किया जाना होगा जिसके आधार पर डी०पी०आर० बनायी जा सकेगी।

2. इनवायरमेंट क्लीयरेंस के सम्बन्ध में कार्यवाही कंसल्टेंट द्वारा की जा रही है।

3. वन विभाग से अनापत्ति के लिये इस परियोजना में तीन वन क्षेत्र प्रभावित होते हैं। तीनों वन क्षेत्रों को उनके क्षेत्रान्तर्गत आच्छादित अंश के सम्बन्ध में प्रपत्र-1 का विवरण भरकर प्रस्तुत किया जाना है, जिसके आधार पर अन्य अशों में वन विभाग द्वारा प्रविष्टि की जायेगी और उच्चस्तरीय सहमति की कार्यवाही की जायेगी।

इस सम्बन्ध में आपको अवगत कराना है कि जिला मिर्जापुर के तहसील चुनार क्षेत्र के लगभग 12-13 किमी० का भाग ऐसा है जिसमें कोई राजस्व अभिलेख उपलब्ध नहीं है। यहाँ स्थल का सर्वेक्षण संयुक्त टीम द्वारा किया जाना होगा। इस टीम में राजस्व, लोक निर्माण विभाग एवं वन विभाग के साथ आप सम्मिलित होंगे। इस



सम्बन्ध में कंसल्टेंट व सम्बन्धित अधिकारियों से तत्काल संपर्क कर कार्यवाही की जानी होगी।

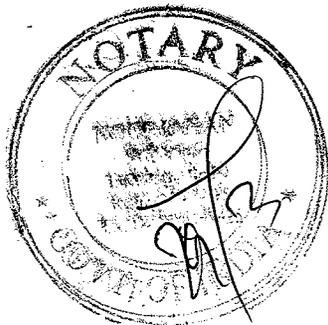
कृपया उपरोक्त बिन्दुओं पर तीसरे दिन प्रगति से मुझे अवगत कराया जाय।

(एन०के०एस० चौहान)  
सदस्य (प्रशासन)

प्रतिलिपि:-

1. जिलाधिकारी, मिर्जापुर को प्रस्तर-1 पर अपेक्षित कार्यवाही हेतु प्रेषित।
2. मुख्य वन संरक्षक, वाराणसी को प्रस्तर-3 पर अपेक्षित कार्यवाही हेतु प्रेषित।
3. श्री ए०के० द्विवेदी, प्रमुख वन संरक्षक/नोडल ऑफीसर, लखनऊ को सूचनार्थ प्रेषित।
4. प्रमुख सचिव, राजस्व, उ०प्र० शासन को सूचनार्थ प्रेषित।
5. प्रमुख सचिव, लो०नि०वि०, उ०प्र० शासन को सूचनार्थ प्रेषित।
6. मुख्य कार्यपालक अधिकारी, उ०प्र० राज्य राजमार्ग प्राधिकरण को सूचनार्थ प्रेषित।
7. मेसर्स कृष्णा टेक्नो कंसल्टेंट प्रा०लि०, भोपाल को प्रबन्धक (तकनीकी) के साथ अपेक्षित कार्यवाही हेतु सूचनार्थ प्रेषित।
8. सम्बन्धित पत्रावली में संलग्नार्थ।

(एन०के०एस० चौहान)  
सदस्य (प्रशासन)



A.R.

## ANNEXURE

**Uttar Pradesh State Highways Authority,**

4<sup>th</sup> floor, Kisan Mandi Bhawan,  
Vibhuti Khand, Gomti Nagar, Lucknow-226010.

Ph:0522-4150377

Letter No.: 35 /Pravidhik-18(ENV.)/ 10-11/UPSHA/Lucknow

Dated: 000190  
13/04/2011

To,  
The Director,  
State Level Environmental  
Appraisal Committee,  
Dr. B.R. Ambedkar Paryavaran Parisar,  
Vinit khand-1, Gomti Nagar,  
Lucknow.

Sub: Application for Environment Clearance for Varanasi-Shaktinagar Road  
(SH-5A).

Sir,

As per requisites of the Ministry of Environment & Forest GOI'S, gazette notification dated 14.09.2006, prior to starting construction activity of project of category A or B the environmental clearance is to be obtained from the respective authority prescribed therein.

Accordingly, the proposal has been sent to you through letter no. Pravi-18(ENV.)/10-11/UPSHA/218/Lucknow, dated. 31.07.2010. Without giving Environmental Clearance through letter no. 200/Parya/SEAC-B/476/GDCA/2010, dated 01.11.2010, it has been informed to authority that in the absence of a duly constituted SEIAA or SEAC, falling under category-B, it has to be appraised by the Central Government as per EIA notification 2006 and amendment made on 01.12.2009. As suggested the same was applied to MoEF, Delhi on 15.12.2011.

The matter was being pending on the part of MoEF since then. When the matter was discussed with MoEF on 11.04.2011, it was told that since the State Level Committee is now revived and the project is of 'B' category, it should be dealt with State Level Committee.

As per above instruction the application is now being submitted before State level Environmental Appraisal Committee for grant of Environmental Clearance.

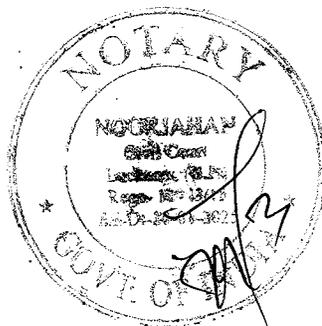
Please find enclosed herewith the application for Environmental Clearance for the above mentioned project falling in category-B, on prescribed Proforma-1 (Enclosed), for the grant of the required clearance at your end at the earliest.

Thanking You.

Enclosure:- As above.

Your's faithfully

*(Signature)*  
(Isht Dev Prasad Rai)  
Chief Executive Officer



*(Signature)*

ANNEXURE SA-3

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vineet Khand-1, Gomti Nagar, Lucknow - 226 011  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : up.seiaa@yahoo.com

000191

237  
11/07/2011  
Vined 2:30 PM.

Ref. 1641 /Env/SEAC/784/2011/JDCA

To,  
Mr. Isht Dev Prasad Rai,  
Chief Executive Officer,  
UP State Highways Authority,  
4th Floor, Kisan Mandi Bhawan,  
Vibhuti Khand, Gomti Nagar,  
Lucknow-226010

Dated 05/7 June, 2011

Subject-Regarding the Environmental Clearance for the Upgradation, Rehabilitation and Widening of the existing Varanasi-Shaktinagar section of SH-5A(km0.00 to km115.00 ) to four- lane with paved shoulders of the project state highway in the state of U.P.

Dear Sir,

Please refer to your letter dated 13-04-2011 addressed to the Secretary, State Level Expert Appraisal Committee, UP on the subject as above. This is to inform you that the above said project had been taken up in the SEAC meeting held on 29.4.2011. The SEAC observed that the project did not come under the purview of EIA Notification 2006 as amended on April, 2011. Hence the project need not be considered by the SEAC and the project proponent may be informed accordingly.  
The State Level Environment Impact Assessment Authority (SEIAA) considered the case in its meeting held on 19.5.11 & agreed with the above recommendations of SEAC.  
In the light of decision taken by SEIAA, it is being informed that your project does not come under the purview of EIA notification, 2006 as amended on April, 2011.

Handwritten notes in Hindi:  
सूचना (19-05-11)  
क. योद्धाजी  
रहित (सिनो के एसओ चौहान)  
सकल राजमान प्राधिकरण

Yours Sincerely,

(Dr. C.S. Bhatt)  
Member Secretary  
SEIAA, U.P.

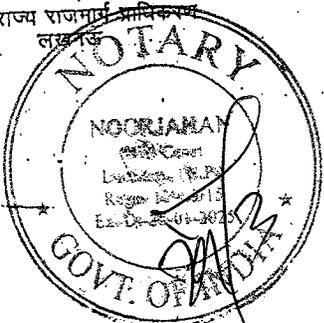
Copy for necessary action to:

1. The Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Allganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

Yours Sincerely,

(Dr. Yashpal Singh)  
Secretary, SEAC and  
Director, Environment Directorate,  
Govt. of U.P.

Handwritten notes and signatures:  
श्री राजेश शर्मा  
सूचना यति रते एवं  
पत्राक्षर न नवीन मूल  
Date 11/7/2011  
(जी० के० श्रीवास्तव)  
महाप्रबंधक (तकनीकी)  
उपरो राज्य राजमान प्राधिकरण



Handwritten signature at the bottom left.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P. ,  
 Dr. Bhim Rao Ambedkar Paryavaran Parisar,  
 Vineet Khand-I, Gomti Nagar,  
 Lucknow-226010,  
 Phone: 91-522-2305541, Fax-

Ref: 1641/Env/SEAC/784/2011/JDCA.

Date: 05/07 June, 2011

To,

Mr. Isht Dev Prasad Rai,  
 Chief Executive Officer,  
 UP State Highways Authority,  
 4<sup>th</sup> Floor, Kisan Mandi Bhavan,  
 Vibhuti Khand, Gomti Nagar,  
 Lucknow-226010.

Subject: Regarding the Environmental Clearance for the Upgradation Rehabilitation and widening of the existing Varanasi-Shaktinagar section of SH-5A (km 0.00 to km 115 .00) to four-lane with paved shoulders of the project state highway in the state of U.P.

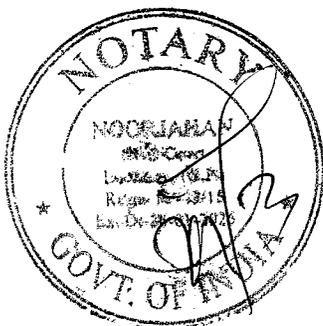
Dear Sir,

Please refer to your letter dated 13-04-2011 addressed to the Secretary, State Level Expert Appraisal Committee, UP on the subject as above. This is to inform you that the above said project had been taken up in the SEAC meeting held on 29.04.2011. The SEAC observed that the project did not come under the purview of EIA Notification 2006 as amended on April, 2011. Hence the project need not be considered by the SEAC and the project proponent may be informed accordingly.

The State Level environment Impact Assessment Authority (SEAC) considered the case in its... meeting held on 19.5.11 and agreed with the above recommendations of SEAC.

In the light of decision taken by SEIAA, it is being informed that your project does not come under purview of EIA notification, 2006 as amended on April, 2011 .





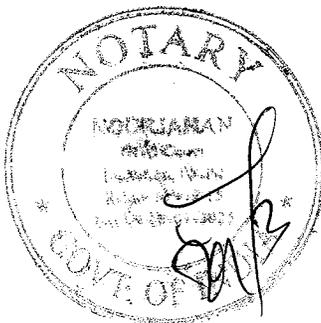
Yours Sincerely,  
Sd/-  
(Dr. C.S. Bhatt)  
Member Secretary  
SEIAA, U.P.

Copy for necessary....to:

1. The Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Ministry of Environment & Forest, Regional Office (Central Region), Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

Yours Sincerely,  
(Dr. Yashpal Singh)  
Secretary SEAC and  
Director, Environment Directorate  
Govt. of U.P.

*Dr*



## ANNEXURE SA-4

24

प्रेषक,

संजय सिंह,  
विशेष सचिव,  
उत्तर प्रदेश शासन।

सेवा में,

उप वन महानिरीक्षक,  
भारत सरकार, पर्यावरण एवं वन मंत्रालय  
पर्यावरण भवन, सी०जी०ओ० काम्पलेक्स,  
लोधी रोड, नई दिल्ली 110003

संख्या-2636/14-2-2012-800(70)/2012

वन अनुभाग-2  
विषय :-

30प्र० राज्य राजमार्ग प्राधिकरण, लखनऊ (उपशा) दिनांक 12 अक्टूबर, 2012  
(एस.एच.5ए) किमी० 0.00 से 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु (1)  
मीरजापुर वन प्रभाग, मिर्जापुर में किमी० 0 से 39.00 किमी० तक 21.727  
हे० आरक्षित एवं 22.860 हे० संरक्षित वनभूमि कुल 44.587 हे० वनभूमि के  
गैर वानिकी प्रयोग एवं बाधक 3670 वृक्षों का पातन (2) सोनभद्र वन प्रभाग,  
सोनभद्र में किमी० 72.00 से 73.00 किमी० तक 7.517 हे० आरक्षित वन  
भूमि बिना वृक्ष पातन के गैर वानिकी प्रयोग (3) कैमूर वन्य जीव प्रभाग, जनपद  
मीरजापुर में किमी० 76.00 से 87.00 किमी० तक 19.80 हे० रक्षित वन  
भूमि के गैर वानिकी प्रयोग एवं बाधक 1465 वृक्षों का पातन (4) ओबरा वन  
प्रभाग, जनपद सोनभद्र में किमी० 87.00 से 115.00 किमी० तक 52.577  
हे० रक्षित वनभूमि के गैर वानिकी प्रयोग एवं बाधक 10386 वृक्षों का पातन  
(5) रेनुकूट वन प्रभाग जनपद सोनभद्र में किमी० 115.00 से 117.650 किमी०  
तक 4.77 हे० आरक्षित वन भूमि के गैर वानिकी प्रयोग एवं बाधक 3111 वृक्षों  
का पातन इस प्रकार प्रस्तुत परियोजना के समेकित प्रस्ताव में कुल 34.014  
हे० आरक्षित वन भूमि, 72.377 हे० रक्षित वनभूमि, 22.860 हे० संरक्षित  
वनभूमि कुल 129.251 हे० (आरक्षित/रक्षित/संरक्षित) वन भूमि के गैर वानिकी  
प्रयोग एवं परियोजना में कुल बाधक 18632 वृक्षों के पातन के समेकित प्रस्ताव  
की अनुमति के सम्बंध में।

महोदय,

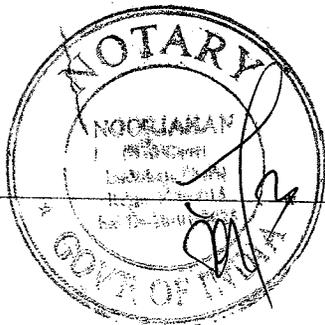
उपर्युक्त विषयक मुख्य वन संरक्षक/नोडल अधिकारी, 30प्र०, लखनऊ के पत्र  
संख्या:500/11सी-44, दिनांक 22.09.2012 के संदर्भ में 30प्र० राज्य राजमार्ग प्राधिकरण,  
लखनऊ (उपशा) द्वारा वाराणसी-शक्तिनगर मार्ग (एस.एच.5ए) किमी० 0.00 से 117.650 तक  
चौड़ीकरण/सुदृढीकरण हेतु (1) मीरजापुर वन प्रभाग, मिर्जापुर में किमी० 0 से 39.00 किमी०  
तक 21.727 हे० आरक्षित एवं 22.860 हे० संरक्षित वनभूमि कुल 44.587 हे० वनभूमि के  
गैर वानिकी प्रयोग एवं बाधक 3670 वृक्षों का पातन (2) सोनभद्र वन प्रभाग, सोनभद्र में  
किमी० 72.00 से 73.00 किमी० तक 7.517 हे० आरक्षित वन भूमि बिना वृक्ष पातन के  
गैर वानिकी प्रयोग (3) कैमूर वन्य जीव प्रभाग, जनपद मीरजापुर में किमी० 76.00 से 87.00  
किमी० तक 19.80 हे० रक्षित वन भूमि के गैर वानिकी प्रयोग एवं बाधक 1465 वृक्षों का  
पातन (4) ओबरा वन प्रभाग, जनपद सोनभद्र में किमी० 87.00 से 115.00 किमी० तक  
52.577 हे० रक्षित वनभूमि के गैर वानिकी प्रयोग एवं बाधक 10386 वृक्षों का पातन (5)  
रेनुकूट वन प्रभाग जनपद सोनभद्र में किमी० 115.00 से 117.650 किमी० तक 4.77 हे०  
आरक्षित वन भूमि के गैर वानिकी प्रयोग एवं बाधक 3111 वृक्षों का पातन इस प्रकार प्रस्तुत  
परियोजना के समेकित प्रस्ताव में कुल 34.014 हे० आरक्षित वन भूमि, 72.377 हे० रक्षित  
वनभूमि, 22.860 हे० संरक्षित वनभूमि कुल 129.251 हे० (आरक्षित/रक्षित/संरक्षित) वन भूमि  
के गैर वानिकी प्रयोग एवं परियोजना में कुल बाधक 18632 वृक्षों के पातन के समेकित  
प्रस्ताव की अनुमति का प्रस्ताव अपने स्तर से परीक्षण करने के उपरान्त शासन को उपलब्ध  
कराया गया है। प्रस्ताव के अनुसार उक्त परियोजना हेतु मांगी गयी वनभूमि न्यूनतम है और इसके  
अतिरिक्त अन्य कोई वैकल्पिक भूमि उपलब्ध नहीं है। चूंकि प्रश्नगत कार्य जनहित में किया जा  
रहा है। अतः प्रश्नगत वन भूमि को गैर वानिकी प्रयोग के लिये दिये जाने में विभाग को कोई  
आपत्ति नहीं है। नोडल अधिकारी द्वारा प्रस्तुत उक्त प्रस्ताव से शासन सहमत है।

2- अतएव उक्त प्रस्ताव मूलरूप में (एक प्रति) संलग्न कर प्रेषित करते हुये मुझे कहने  
का निदेश हुआ है कि कृपया वन (संरक्षण) अधिनियम, 1980 के प्रावधानों के तहत स्वीकृति  
प्रदान करने का कष्ट करें।

संलग्नक:- यद्योपरि।

भवदीय,

(संजय सिंह)  
विशेष सचिव



## ANNEXURE SA-5

F. No. 8-86/2012-FC  
 Government of India  
 Ministry of Environment & Forests  
 (F.C. Division)

Paryavaran Bhawan,  
 CGO Complex, Lodhi Road,  
 New Delhi - 110510.  
 Dated: 27/ May, 2013.

To

The Principal Secretary (Forests),  
 Government of Uttar Pradesh,  
 Lucknow.

Sub: Diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening / upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh - regarding.

Sir,

I am directed to refer to the State Government's letter no. 2636/14-2-2012-800(70)/2012 dated 12<sup>th</sup> October, 2012 and D.O. letter no. 664/Forest Conservation Act dated 25<sup>th</sup> March, 2013 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the said Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby conveys the 'in-principle' approval for diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening / upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh subject to fulfilment of the following conditions:-

1. Legal status of the diverted forest land shall remain unchanged.
2. (i) The Compensatory Afforestation (CA) over double degraded forest land as proposed shall be undertaken at the cost of the User Agency.  
 (ii) The area identified for Compensatory Afforestation shall be clearly depicted on SOI toposheet of 1:50,000 scale.  
 (iii) The User Agency shall transfer the cost (incorporating the current wage structure) for raising and maintaining Compensatory Afforestation to the State Forest Department.
3. User Agency shall deposit the Net Present Value (NPV) of the diverted forest land with the State Forest Department as per the orders of the Hon'ble Supreme Court dated 30.10.2002, 01.08.2003 and 28.03.2008 in I.A. No. 566 in WP(C) No.

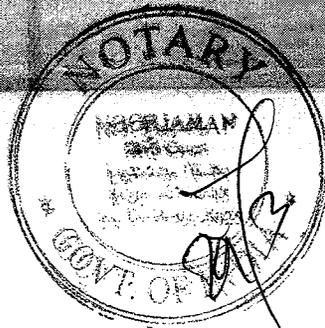
OP



Handwritten initials or signature.

202/1995 and the guidelines issued by this Ministry vide letter No. 5-1/98-FC(Pt II) dated 18.09.2003 and 22.09.2003 in this regard.

4. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
5. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in saving accounts pertaining to the State concerned.
6. The User Agency shall arrange to raise strip plantation on either sides of the road and central verge at project case, as per IRC specifications, with maintenance of 7-10 years. The User Agency shall also submit design of providing 2-3 rows of long rotation and short rotation trees per hectare of road verge. The User Agency shall also submit design of providing 2-3 rows of long rotation and short rotation trees per hectare of road verge. The User Agency shall also submit design of providing 2-3 rows of long rotation and short rotation trees per hectare of road verge.
7. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this proposal, in consultation with the State Forest Department.
8. The reclamation of quarry should be done and completed under the supervision of the State Forest Department and it shall be afforested completely before the Project is closed.
9. Overburden shall not be dumped outside the width of the road. The muck generated in the earth cuttings will be disposed off at the designate dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
10. The User Agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.
11. The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.
12. The User Agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting/rookeries of species like 'birds' of prey, herons, storks, hornbills, etc. are to be destroyed, alternative structure shall be provided and the trees transplanted.
13. The User Agency shall not collect any toll from the vehicles carrying forest officers on duty.
14. The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.
15. Any trees shall be felled only when it becomes necessary and that too under strict supervision of State Forest Department, and at the cost of the User Agency.
16. No labor camp shall be established on the forest land. The User Agency shall also provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage to the nearby forest areas.
17. The boundary of the diverted forest land shall be demarcated on the ground with four feet high cement concrete pillar with its serial number and forward and back bearing inscribed on it.
18. The layout and plan shall not be changed without prior approval of the Central Government.



19. This is subject to the requisite Environmental Clearance and other consequential clearances, if required.
20. Ex-situ conservation of endemic species of flora/fauna lost/disturbed in the process of execution of the project may be ensured.
21. No damage to the flora and fauna of the area shall be caused.
22. The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees/area to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project.
23. The forest land shall not be used for any purpose other than that specified in the proposal and shall, under no circumstances, be transferred to any one without prior approval of the Central Government.
24. All other conditions proposed by the State Government at the time of submission of the proposal to the Central Government shall be complied with by the User Agency.
25. The provisions of the Scheduled Tribe and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 shall be complied with in accordance with relevant Guidelines issued by the MoEF.
26. Rehabilitation of project affected families, if any, shall be done as per the National Rehabilitation policy / State Rehabilitation policy whichever is better in consultation with the State Forest Department at the cost of user agencies.
27. Any other condition that the Addl. PCCF (Central), Regional Office, Lucknow may impose from time to time for the protection and improvement of flora and fauna in the forest area.
28. All other conditions under different rules, regulations and guidelines including environmental clearance shall be complied with before transfer of forest land.
29. The transfer of forest land to the User Agency shall not be affected by the State Government till formal orders approving the diversion of forest land are issued by the Central Government.
31. The User Agency shall submit the annual self-compliance in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.

Over and above conditions, the following additional conditions as recommended by the Forest Advisory Committee and accepted by the Central Government shall be fulfilled before Stage-II approval:-

- (i) The user agency shall submit a revised scheme for creation and maintenance of compensatory afforestation (CA) over 106.391 hectares of non-forest land free from encroachments/encumbrance and 45.72 hectares of degraded forest land. The CA scheme shall *inter alia* contain a Survey of India toposheet, in original, in 1:50,000 scale indicating location and boundary of forest land identified for creation of CA and suitability/non-encumbrance certificate duly signed by competent authority. In case estimated cost for creation and maintenance of CA as per the revised scheme is less than the same indicated in the original proposal, detailed reasons for the same may also be provided;
- (ii) The user agency shall acquire additional non-forest land (except for the portion of highways passing through Reserved Forest) and provide funds to raise strip plantation along both sides of road so as to ensure that average width of right of way of the highways is 45 meters. In case it is not feasible to acquire entire

sp



Handwritten signature or initials.

additional non-forest land along right of way of the highways, the shortfall may be met by acquiring non-forest land elsewhere to raise plantations in lieu of the strip plantations required to be raised along the highways;

- (iii) The State Government shall raise penal compensatory afforestation over degraded forest land equal in extent to the forest land transferred from the Public Works Department to the UPSHA without obtaining prior approval of Central Government under the FC Act; and
- (iv) The user agency shall provide funds for establishment of a forest nursery having the capacity to raise 1 lakh plants per annum in each of the Forest Divisions in which the forest land proposed for diversion is located to ensure distribution of seedling to farmers and other villagers at concessional rates.

After receipt of the compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under Section 2 of the Forest (Conservation) Act, 1980. Till receipt of the said final/Stage-II approval of the Central Government from this Ministry, transfer of the said forest land to the User Agency shall not be affected by the State Government.

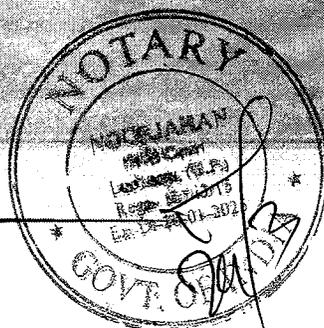
Yours faithfully,

*B. K. Singh*  
(B. K. Singh)  
Director

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Uttar Pradesh, Lucknow.
2. The Addl. Principal Chief Conservator of Forests (Central), Regional Office, Lucknow.
3. The Nodal Officer, Forest Department, Government of Uttar Pradesh, Lucknow.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard file.

*B. K. Singh*  
(B. K. Singh)  
Director



*[Handwritten signature]*

## ANNEXURE SA-6 उ० प्र० राज्य राजमार्ग प्राधिकरण

29

चतुर्थ तल, किसान मण्डी भवन, विभूति खण्ड,  
गोमती नगर, लखनऊ-226010

फोन नं० 0522-4150377  
वेबसाइट-http://www.upsha.in

पत्रांक 696 / प्रावि०-18(5) वन क्ली० / 2013-14 / उपशा / लखनऊ दिनांक 08 अगस्त, 2013

सेवा में,

प्रभागीय वनाधिकारी,  
कैमूर वन्य जीव वन प्रभाग,  
मीरजापुर।

विषय :- उ० प्र० राज्य राजमार्ग प्राधिकरण द्वारा वाराणसी-शक्तिनगर मार्ग (एस० एच०-5ए) के किमी० 0.00 से 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के सम्बन्ध में।

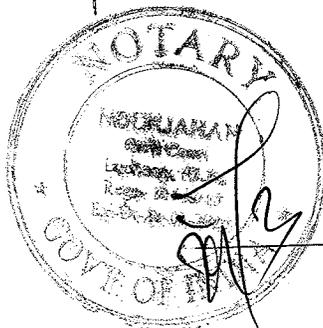
महोदय,

कृपया उपर्युक्त विषयक अर्थात् पत्र संख्या-92/मीरजापुर/15 दिनांक 08.07.2013 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से वाराणसी-शक्तिनगर मार्ग (एस० एच०-5ए) के किमी० 0.00 से किमी० 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के लिए निम्न विवरण के अनुसार धनराशि की मांग की गई है :-

क्रमांक	विवरण	धनराशि
1	बिन्दु-2 के अनुपालन में दूगने वन क्षेत्रपर वृक्षरोपण हेतु आवश्यक धनराशि	5583204.00
2	बिन्दु-3 के अनुपालन में NPV मूल्य हेतु आवश्यक धनराशि	17562600.00
3	बिन्दु-31(I) के अनुपालन में उपलब्ध करायी गई गैर भूमि पर वानिकी कार्य हेतु आवश्यक धनराशि	0.00
4	बिन्दु संख्या-31(I) के अनुपालन में संरक्षित वनक्षेत्र के दुगने अवनत क्षेत्र पर वृक्षारोपण हेतु आवश्यक धनराशि	0.00
5	बिन्दु संख्या-3(II) के अनुपालन में आर०ओ०डब्लू० 45 मी० के मान से लगने वाली अतिरिक्त गैर वानिकी भूमि पर वृक्षारोपण हेतु आवश्यक धनराशि	0.00
6	बिन्दु संख्या-31(III) के अनुपालन में लोक निर्माण विभाग द्वारा उपशा को बगैर अनुमति हस्तान्तरित भूमि के बदले दण्डात्मक वृक्षारोपण हेतु आवश्यक धनराशि	1861068.00
7	बिन्दु संख्या-31(IV) के अनुपालन में पौधशाला निर्माण हेतु आवश्यक धनराशि	1896000.00
	योग	26902872.00

अतः उपरोक्तानुसार धनराशि रू०-2,69,02,872.00 का ओरियन्टल बैंक ऑफ कामर्स, मुंशी पुलिया लखनऊ का ड्राफ्ट संख्या 179615 दिनांक 07.08.2013 जो Compensatory Afforestation (Fund) Uttar Pradesh SB A/C No. 25230 Coporation Bank New Delhi के पक्ष में देय है, संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है। कृपया प्राप्ति रसीद कार्यालय को उपलब्ध कराने का कष्ट करें।  
संलग्नक :- ड्राफ्ट मूल रूप में।

भवदीय,  
3/8/13  
(ए० के० सिन्हा)  
सलाहकार (तकनीकी)



## ANNEXURE SA-7

30

## उ० प्र० राज्य राजमार्ग प्राधिकरण

चतुर्थ तल, किसान मण्डी भवन, विभूति खण्ड,  
गोमती नगर, लखनऊ-226010

फोन नं० 0522-4150377

वेबसाइट—<http://www.upsha.in>

पत्रांक 732 / प्रावि०-18(5)वन क्ली० / 2013-14 / उपशा / लखनऊ दिनांक 13 अगस्त, 2013

सेवा में,

प्रभागीय वनाधिकारी,  
सोनभद्र वन प्रभाग,  
राबर्टसगंज।

विषय :- उ० प्र० राज्य राजमार्ग प्राधिकरण द्वारा वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) के किमी० 0.00 से 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या-2708 / सोनभद्र / 15 / राबर्टसगंज दिनांक 29.06.2013 का सन्दर्भ ग्रहण करने का कष्ट करके इसके माध्यम से वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) के किमी० 0.00 से किमी० 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के लिए निम्न विवरण के अनुसार धनराशि की मांग की गई है :-

क्रमांक	विवरण	धनराशि
1	बिन्दु-2 के अनुपालन में दूगने वन क्षेत्रपर वृक्षरोपण हेतु आवश्यक धनराशि	2119644.00
2	बिन्दु-3 के अनुपालन में NPV मूल्य हेतु आवश्यक धनराशि	6667579.00
3	बिन्दु-31(I) के अनुपालन में उपलब्ध करायी गई गैर भूमि पर वानिकी कार्य हेतु आवश्यक धनराशि	0.00
4	बिन्दु संख्या-31(I) के अनुपालन में संरक्षित वनक्षेत्र के दूगने अवनत क्षेत्र पर वृक्षारोपण हेतु आवश्यक धनराशि	0.00
5	बिन्दु संख्या-3(II) के अनुपालन में आर०ओ०डब्लू० 45 मी० के मान से लगने वाली अतिरिक्त गैर वानिकी भूमि पर वृक्षारोपण हेतु आवश्यक धनराशि	0.00
6	बिन्दु संख्या-31(III) के अनुपालन में लोक निर्माण विभाग द्वारा उपशा को बगैर अनुमति हस्तान्तरित भूमि के बदले दण्डात्मक वृक्षारोपण हेतु आवश्यक धनराशि	169138.00
7	बिन्दु संख्या-31(IV) के अनुपालन में पौधशाला निर्माण हेतु आवश्यक धनराशि	1896000.00
	योग	10852411.00

अतः उपरोक्तानुसार धनराशि रू०-1,08,52,411.00 का आईएनजी वैश्य बैंक लि० लखनऊ का ड्राफ्ट संख्या 122160 एवं 122161 दिनांक 07.08.2013 जो Compensatory Afforestation (Fund) Uttar Pradesh SB A/C No. 25230 Coporation Bank New Delhi के पक्ष में देय है, संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है। कृपया प्राप्ति रसीद कार्यालय को उपलब्ध कराने का कष्ट करें।  
संलग्नक :- ड्राफ्ट मूल रूप में।

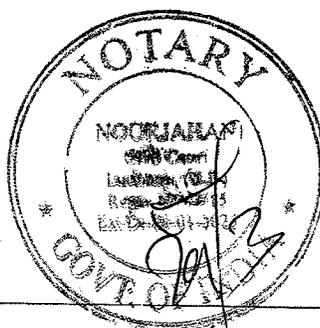
Recd with

D.D. Anand  
14/08/13  
अनंद

प्रभागीय वनाधिकारी  
सोनभद्र वन प्रभाग  
राबर्टसगंज-सोनभद्र

भवदीय,

13/8/13  
(सुरेन्द्र कुमार राय)  
सदस्य (वित्त)





## ANNEXURE SA-9

## उ० प्र० राज्य राजमार्ग प्राधिकरण

चतुर्थ तल, किसान मंडल, गोमती नगर, लखनऊ

32<sup>12</sup>

फोन नं० 0522-4150377

वेबसाइट-http://www.upsha.in

पत्रांक 731 / प्रावि०-18(5)वन क्ली०/2013-14/उपशा/लखनऊ दिनांक 13-अगस्त, 2013

सेवा में,

प्रभागीय वनाधिकारी,

रेनुकूट वन प्रभाग,

रेनुकूट (सोनभद्र)

विषय :- उ० प्र० राज्य राजमार्ग प्राधिकरण द्वारा वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) के किमी० 0.00 से 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या-44/रेनुकूट/15 दिनांक 03.07.2013 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) के किमी० 0.00 से 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के लिए निम्न विवरण के अनुसार धनराशि की मांग की गई है :-

क्रमांक	विवरण	धनराशि
1	बिन्दु-2 के अनुपालन में दूगने वन क्षेत्रपर वृक्षरोपण हेतु आवश्यक धनराशि	1345045.00
2	बिन्दु-3 के अनुपालन में NPV मूल्य हेतु आवश्यक धनराशि	4230990.00
3	बिन्दु-31(I) के अनुपालन में उपलब्ध करायी गई गैर भूमि पर वानिकी कार्य हेतु आवश्यक धनराशि	11936778.00
4	बिन्दु संख्या-31(I) के अनुपालन में संरक्षित वनक्षेत्र के दूगने अवनत क्षेत्र पर वृक्षारोपण हेतु आवश्यक धनराशि	0.00
5	बिन्दु संख्या-3(II) के अनुपालन में आर०ओ०डब्लू० 45 मी० के मान से लगने वाली अतिरिक्त गैर वानिकी भूमि पर वृक्षारोपण हेतु आवश्यक धनराशि	0.00
6	बिन्दु संख्या-31(III) के अनुपालन में लोक निर्माण विभाग द्वारा उपशा को बगैर अनुमति हस्तान्तरित भूमि के बदले दण्डात्मक वृक्षारोपण हेतु आवश्यक धनराशि	448348.00
7	बिन्दु संख्या-31(IV) के अनुपालन में पौधशाला निर्माण हेतु आवश्यक धनराशि	1896000.00
	योग	19857161.00

2- इसके अतिरिक्त पत्र संख्या-108/रेनुकूट/15 दिनांक 09.07.2013 के माध्यम से राजकीय भवन (चेक पोस्ट) के निर्माण हेतु धनराशि रू०-4.50 लाख का ड्राफ्ट प्रभागीय वनाधिकारी, रेनुकूट के नाम से मांग गई है।

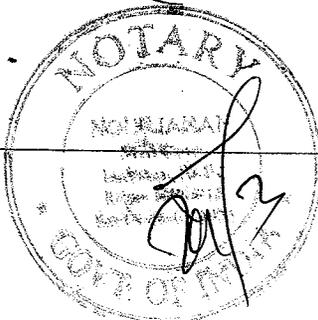
अतः उपरोक्तानुसार धनराशि रू०-1,98,57,161.00 आईएनजी वैश्य बैंक लि, लखनऊ का ड्राफ्ट संख्या 122163 एवं 122162 दिनांक 07.08.2013 जो Compensatory Afforestation (Fund) Uttar Pradesh SB A/C No. 25230 Coporation Bank New Delhi के पक्ष में देय तथा प्रभागीय वनाधिकारी, रेनुकूट के पक्ष में देय धनराशि रू०-450000.00 का ओरियन्टल बैंक ऑफ कामर्स, मुंशी पुलिया लखनऊ का ड्राफ्ट संख्या 179611 दिनांक 07.08.2013 संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है। कृपया प्राप्ति रसीद कार्यालय को उपलब्ध कराने का कष्ट करें।

संलग्नक :- ड्राफ्ट मूल रूप में।

प्राप्त किया  
राज कुमार पांडेय  
Acp लखनऊ  
13/8/13

(Golu Chaudhary)

भवदीय,  
(सुरेन्द्र कुमार शर्मा)  
सदस्य (वित्त)



## ANNEXURE SA-10

33<sup>(12)</sup>

## उ० प्र० राज्य राजमार्ग प्राधिकरण

चतुर्थ तल, किसान मण्डी भवन, विभूति खण्ड,  
गोमती नगर, लखनऊ-226010

फोन नं० 0522-4150377

वेबसाइट-http://www.upsha.in

पत्रांक 729 / प्रावि०-18(5) वन, क्ली० / 2013-14 / उपशा / लखनऊ दिनांक 13 अगस्त, 2013

सेवा में,

प्रभागीय वनाधिकारी,  
मीरजापुर वन प्रभाग,  
मीरजापुर।

विषय :- उ० प्र० राज्य राजमार्ग प्राधिकरण द्वारा वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) के किमी० 0.00 से 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के सम्बन्ध में।

महोदय,

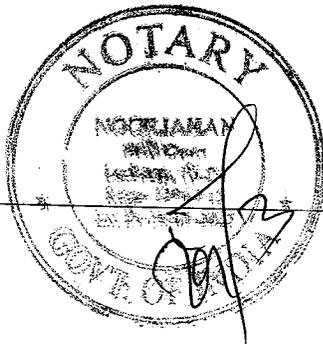
कृपया उपर्युक्त विषयक अपने पत्र संख्या-57/मीरजापुर/33 बन्दो दिनांक 04.07.2013 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से वाराणसी-शक्तिनगर मार्ग (एस०एच०-5ए) के किमी० 0.00 से किमी० 117.650 तक चौड़ीकरण/सुदृढीकरण हेतु मीरजापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभाग एवं कैमूर वन्य जीव प्रभाग की प्रस्तावित 129.251 हे० वन भूमि हस्तान्तरण के लिए निम्न विवरण के अनुसार धनराशि की मांग की गई है :-

क्रमांक	विवरण	धनराशि
1	बिन्दु-2 के अनुपालन में वन क्षेत्र पर वृक्षारोपण हेतु आवश्यक धनराशि	12572642.00
2	बिन्दु-3 के अनुपालन में वन क्षेत्र पर वृक्षारोपण हेतु आवश्यक धनराशि	39548669.00
3	बिन्दु-31(I) के अनुपालन में उपलब्ध करायी गई गैर भूमि पर वानिकी कार्य हेतु आवश्यक धनराशि	3101780.00
4	बिन्दु संख्या-31(I) के अनुपालन में संरक्षित वनक्षेत्र के दुगने अवनत क्षेत्र पर वृक्षारोपण हेतु आवश्यक धनराशि	6446063.00
5	बिन्दु संख्या-3(II) के अनुपालन में आर०ओ०डब्ल्यू० 45 मी० के मान से लगने वाली अतिरिक्त गैर वानिकी भूमि पर वृक्षारोपण हेतु आवश्यक धनराशि	2685860.00
6	बिन्दु संख्या-31(III) के अनुपालन में लोक निर्माण विभाग द्वारा उपशा को बगैर अनुमति हस्तान्तरित भूमि के बदले दण्डात्मक वृक्षारोपण हेतु आवश्यक धनराशि	3789811.00
7	बिन्दु संख्या-31(IV) के अनुपालन में पौधशाला निर्माण हेतु आवश्यक धनराशि	1896000.00
	योग	70040825.00

अतः उपरोक्तानुसार धनराशि रू०-70040825.00 का ओरियन्टल बैंक ऑफ कामर्स, मुशी पुलिया, लखनऊ की शाखा का ड्राफ्ट संख्या 79614 दिनांक 07.08.2013 जो Compensatory Afforestation (Fund) Uttar Pradesh SB A/C No. 25230 Copensatory Bank New Delhi के पक्ष में देय है, संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है। कृपया प्रेषित रसीद कार्यालय को उपलब्ध कराने का कष्ट करें।  
संलग्नक :- ड्राफ्ट मूल रूप में।प्राप्त किया  
राज कुमार पाण्डेय  
A.C.P टोलपेज वाराणसी-शक्तिनगर मार्ग  
13/8/13

Gopal Chaudhary

भवदीय,

13/8  
सुरेन्द्र कुमार राय  
सदस्य (वित्त)

## ANNEXURE SA-11

215  
34

**उत्तर प्रदेश राज्य राजमार्ग प्राधिकरण,**  
चतुर्थ तल, किसान मण्डी भवन, विभूति खण्ड,  
गोमती नगर, लखनऊ-226010

फोन नं०/फैक्स नं०: 0522-4150311/4150377  
वेबसाइट—http://www.upsha.in

पत्रांक— 781 / प्रावि०-18(वन)/2012-13/उपशा/लखनऊ, दिनांक - 26 अगस्त, 2013  
सेवा में,

प्रभागीय वनाधिकारी,  
सोनभद्र वन प्रभाग,  
राबर्टसगंज ।

**विषय:—** वाराणसी -शक्तिनगर मार्ग(एस०एच०-5ए) में पत्रांक- भारत सरकार पर्यावरण एवं वन मंत्रालय की पत्रांक-F.No 8-86 /2012-FC दिनांक-31.05.2013, द्वारा 129.251 है० वन भूमि हस्तान्तरण में निर्धारित शर्तों के अनुपालन के सम्बन्ध में।

**सन्दर्भ:—** भारत सरकार पर्यावरण एवं वन मंत्रालय की पत्रांक-F.No 8-86 /2012-FC दिनांक-31.05.2013 तथा आपका पत्रांक 2708/सोनभद्र/15 दिनांक-29.06.2013

महोदय,

पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा उपयुक्त सन्दर्भित पत्र द्वारा निर्धारित शर्तों का अनुपालन करते हुये निम्नानुसार अनुपालन आख्या निम्नलिखित है:—

शर्त:—

1. वाराणसी-शक्तिनगर मार्ग हेतु हस्तान्तरित 129.251 है० वन भूमि की विधिक स्थिति यथावत बने रहने की शर्त का अनुपालन किया जायेगा।
2. शर्त संख्या 2(3) का अनुपालन करते हुये दुगुने अवनत वन क्षेत्र पर वृक्षारोपण हेतु आवश्यक धनराशि का ड्राफ्ट इस कार्यालय के पत्रांक-732/प्रावि०-18(5) वन क्ली०/2013-14/उपशा दिनांक-13.08.2013 से उपलब्ध कराया जा चुका है। शर्त संख्या-2(2) का अनुपालन प्रभागीय वनाधिकारी द्वारा किया जायेगा।
3. शर्त संख्या-3 के अनुपालन में प्रभागीय वनाधिकारी द्वारा वांछित धनराशि का ड्राफ्ट इस कार्यालय के पत्रांक-732/प्रावि०-18(5) वन क्ली०/2013-14/उपशा दिनांक-13.08.2013. से उपलब्ध कराया जा चुका है।
4. मा० उच्चतम न्यायालय द्वारा अंतिम रूप से निर्धारित किये जाने वाली अतिरिक्त एनपीवी की धनराशि की मांग किये जाने पर भुगतान उ०प्र० राज्य राजमार्ग प्राधिकरण, लखनऊ द्वारा किया जायेगा।
5. इस शर्त का अनुपालन प्रभागीय वनाधिकारी द्वारा किया जायेगा। समस्त धनराशि के ड्राफ्ट Ad-HOC CAMPA के बचत खाते हेतु तैयार किये गये हैं।
6. शर्त संख्या-6 तथा सहपठित अतिरिक्त शर्त संख्या(1) के अनुपालन हेतु आपने स्वतः अदगत कराया है कि सोनभद्र वन प्रभाग की रक्षित भूमि प्रभावित हो रही है तथा रोड के दोनों तरफ रक्षित भूमि के अतिरिक्त अन्य कोई भूमि उपलब्ध नहीं है। KC guidelines के अनुसार सेंट्रल वन पर रोपण हेतु प्रोजेक्ट संलग्न है।

**शर्त संख्या-7 से 11-** शर्त संख्या-7 से 11 तक का अनुपालन आवश्यकतानुसार किया जायेगा।

**12-** वन विभाग द्वारा आवश्यकतानुसार होने के कारण मांग नहीं की गई है।

**शर्त संख्या- 13 से 18-** शर्त संख्या-13 से 18 तक का अनुपालन किया जायेगा।

**19-** शर्त का अनुपालन किया जायेगा, पर्यावरणीय क्लीयरेंस की आवश्यकता नहीं है।

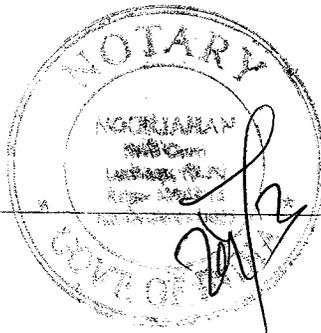
**शर्त संख्या-20 से 24-** शर्त संख्या- 20 से 24 का अनुपालन किया जायेगा।

**25-** शर्त संख्या- 25 का अनुपालन पूर्व में किया जा चुका है।

**शर्त संख्या 26 से 31-** वर्णित समस्त शर्तों का अनुपालन किया जायेगा। क्रमांक-30 पर कोई शर्त नहीं है।

उपरोक्त शर्तों के साथ-साथ केन्द्र सरकार द्वारा वन सलाहकार समिति की संस्तुति पर लगाई गयी अतिरिक्त शर्तों का अनुपालन आख्या निम्न प्रकार से हैं:—

- (i). शर्त संख्या-(i)के अनुपालन में प्रभागीय वनाधिकारियों द्वारा वांछित 106.391 गैर वन भूमि उपलब्ध कराना तथा 45.72 है० अवनत वन में क्षतिपूरक वृक्षारोपण हेतु धनराशि उपलब्ध कराया जाना निहित है



इस क्रम में प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग को 22.00 है० गैर वन भूमि तथा रेनूकूट वन प्रभाग को 84.664 है० गैर वन भूमि (कुल 106.664 है०) उपलब्ध करा दी गई है। खतौनी की प्रति संलग्न है।

उपलब्ध करायी गयी गैर वन भूमि की खतौनी तथा 1:50,000 की टोपोशीट पर अंकन करते हुये प्रभागीय वनाधिकारी, रेनूकूट वन प्रभाग को उपलब्ध करा दी गई है।

- (ii). शर्त संख्या-(ii)के अनुपालन में प्रभागीय वनाधिकारी के संदर्भित पत्र दिनांक- 29.06.2013 से स्पष्ट है कि शर्तानुसार मार्ग के दोनों तरफ रक्षित वन भूमि के अतिरिक्त कोई अन्य भूमि उपलब्ध नहीं है।
- (iii). शर्त संख्या-(iii)के अनुपालन में दण्डात्मक वृक्षारोपण हेतु वांछित धनराशि रू०-1,69,188.00 इस कार्यालय के पत्रांक-732/प्रावि०-18(5) वन क्ली०/2013-14/उपशा दिनांक-13.08.2013 से उपलब्ध करायी जा चुकी है।
- (iv). शर्त संख्या-(iv)के अनुपालन में नई पौधशाला स्थापना हेतु वांछित धनराशि रू०-18,96,000.00 इस कार्यालय के पत्रांक-732/प्रावि०-18(5) वन क्ली०/2013-14/उपशा दिनांक-13.08.2013 से उपलब्ध करायी जा चुकी है।

इस प्रकार उ०प्र० राज्य राजमार्ग प्राधिकरण द्वारा वन एवं पर्यावरण मंत्रालय के पत्रांक- F.No 8-86 /2012-FC दिनांक-31.05.2013, के समस्त शर्तों का अनुपालन किया जा चुका है।

कृपया भारत सरकार द्वारा अंतिम स्वीकृति (स्टेज-2) हेतु अपनी संस्तुति सहित अनुपालन आख्या सम्बन्धित को भेजने का कष्ट करें।

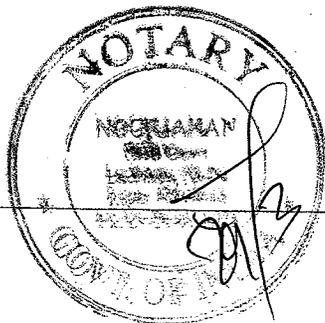
भवदीया,

(शुभ्रा संरक्षणा,  
सदस्य(प्रशासन)

प्रतिलिपि:- निम्नलिखित को सूचित एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव(वन), उ०प्र०, लखनऊ।
2. प्रमुख वन संरक्षक, उ०प्र०, लखनऊ।
3. मुख्य वन संरक्षक/नोडल अधिकारी, उ०प्र०, लखनऊ।
4. मुख्य वन संरक्षक, मीरजापुर क्षेत्र, मीरजापुर।

(शुभ्रा संरक्षणा,  
सदस्य(प्रशासन)



ANNEXURE SA-12

2236



## उत्तर प्रदेश राज्य राजमार्ग प्राधिकरण

चतुर्थ तल, किसान मण्डी भवन, विभूति खण्ड,  
गोमतीनगर, लखनऊ-226010

फोन नं०- 0522-4150311

### वाराणसी-शक्तिनगर मार्ग (एस0एच0-5ए) के सम्बन्ध में वचनबद्धता प्रमाण पत्र

वन एवं पर्यावरण मंत्रालय, भारत सरकार, नई दिल्ली के पत्रांक- एफ0 एन0 8-86/2012-एफ0सी0 दिनांक-31.05.2013 द्वारा वाराणसी-शक्तिनगर मार्ग (एस0एच0-5ए) की प्रदत्त सैद्धांतिक स्वीकृति के अनुपालन में शर्त संख्या-

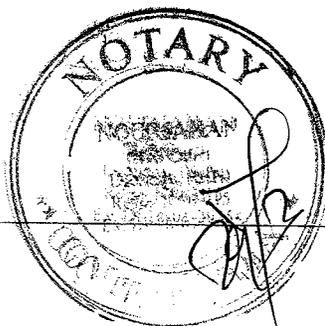
- 1- शर्त संख्या-1 में वाराणसी-शक्तिनगर मार्ग(एस0एच0-5ए) हेतु हस्तांतरित 129.251 हे० वन भूमि की विधिक स्थिति यथावत बने रहने की शर्त का अनुपालन उ0प्र0 राज्य राजमार्ग प्राधिकरण, द्वारा वचनबद्धता दी जाती है।
- 2- शर्त संख्या-12 के अनुपालन में उ0प्र0 राज्य राजमार्ग प्राधिकरण, द्वारा आवश्यकता अनुसार पालन करने हेतु वचनबद्धता दी जाती है।

(पंकज मिश्र)

o/c

परियोजना निदेशक (बिना)/वन संरक्षक

परियोजना निदेशक (बिना), वन संरक्षक  
31.05.2013 राज्य राजमार्ग प्राधिकरण, लखनऊ



## ANNEXURE SA-13

372

सं-ल-573 &amp; तीन प्रति

कार्यालय तहसीलदार चुनार जनपद मीरजापुर ।

पत्रांक 14 /रो.वि.0/सुप्र.रा.10/प्रा.0 वन भूमि

दिनांक - 31.08.13

विषय - गैर वन भूमि उपलब्ध कराये जाने के सम्बन्ध में।

सन्दर्भ- मुख्य कार्यपालक अधिकारी, उत्तर प्रदेश राज्य राजमार्ग प्राधिकरण, लखनऊ के पत्र संख्या 564/प्रा.वि.0-18(वन)/2012-13/उपशा/लखनऊ दिनांक 16 जुलाई 2013

सेवा में,

अपर जिलाधिकारी भू.0/रा.0  
मीरजापुर।

महोदय,

उपरोक्त सन्दर्भित विषयानुसार मीरजापुर वन प्रभाग, मीरजापुर के पक्ष में 19.050 हे० भूमि की अपेक्षा की गयी है। उक्त कम में ग्राम जंगलमहाल परगना भगवत तहसील चुनार जनपद मीरजापुर की आराजी संख्या 768 क रकबा 35.800 हे० में से 19.050 हे० भूमि मीरजापुर वन प्रभाग मीरजापुर के पक्ष में करके खतौनी में अंकन कराकर खतौनी की प्रति साथ में प्रेषित किया जा रहा है। प्राप्ति ग्रहण करने का कष्ट करें।

संलग्नक- उपरोक्तानुसार।

तहसीलदार

चुनार

प्रतिलिपि- प्रभागीय वनाधिकारी वन प्रभाग, मीरजापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



तहसीलदार  
चुनार

Handwritten signature or mark.



ग्रीम क्रमांक : 31040934555

ग्राम का नाम : जंगल मशाल

परगना भगवत

तहसील : चुनार

जनपद : मीरजापुर

फसली वर्ष : 1418-1423

भाग : 1

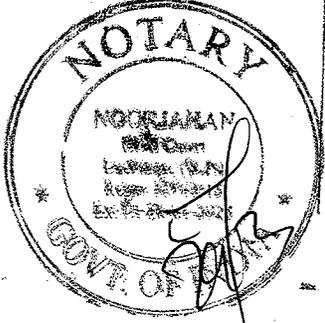
खाली खतौदार का नाम फिसल / पति / निवास स्थान भीमिक अधिकार प्रारम्भ होने का फसली वर्ष खतौ के प्रत्येक गाटे की खसरा संख्या प्रत्येक गाटे का क्षेत्रफल ( हे. ) खतौदार परिवर्तन सम्बन्धी आजादा या उत्सका संरागा उत्सकी संख्या तथा दिनांक सहित और आजादा देने वाले अधिकारी का पद टिप्पणी

1	2	3	4	5	6	7-12	13
श्रेणी : 1	एसी ग्राम, जिसमें सरकार अथवा गाँवस्था या अन्य स्थानीय अधिकारिको विसी 1950 ई.के उ. प्र. जा. वि. एवं भू. क. अधि. की धारकी धारा 117 - क के अधीन ग्राम का प्रबन्ध सीमा गाथा हो, जेती करता हो।						
2001	उत्तर प्रदेश सरकार	1409फ	754	25.4000			
		1409फ	767फ	6.0500			
		1409फ	768फ	35.8000			

कुल गाटे : 3 कुल क्षेत्र : 67.2500

धार सं 25 सन 2013 अन्तर्गत धारा क्रिबिध उपजिलाधिकारी चुनार 29-8-13/30-8-13 ग्राम जंगल मशाल पर. भगवत तह. चुनार मीरजापुर में स्थित आ. सं. 768 फ/35.800 हे. में से रकबा 19.050 हे. ग्राम धनप्रभाग मीरजापुर के पक्ष में अंकित हो। र.का. 31-8-13

29-8-13  
मीरजापुर  
122-संख सील



कार्यालय तहसीलदार, चुनार जनपद-मीरजापुर।

पत्रांक-

दिनांक-

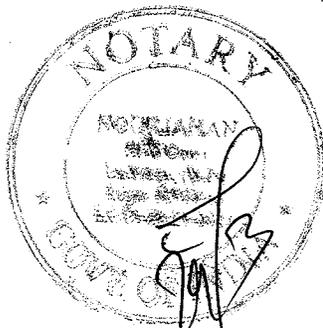
प्रमाण पत्र

प्रमाणित किया जाता है कि ग्राम जंगलमहाल, परगना-भगवत, तहसील-  
चुनार, जनपद-मीरजापुर में स्थित आराजी संख्या 768क रकबा 35.800हे० में से  
19.050हे० भूमि जो की वन विभाग के पक्ष में हस्तांतरित की गयी है। उक्त भूमि  
सभी प्रकार से विवाद रहीत एवं अतिक्रमण मुक्त है। जो कि प्रमाणित किया जाता  
है।

ह. [Signature]  
श्री. जंगलमहाल रजिस्ट्रार



[Signature]  
तहसीलदार  
चुनार



[Signature]

## ANNEXURE SA-14

219  
40

कार्यालय, मुख्य वन संरक्षक/नोडल अधिकारी, उत्तर प्रदेश, लखनऊ ।

पत्रांक-477 / 11-सी

दिनांक: लखनऊ: सितम्बर 3, 2013

सेवा में,

सहायक वन महानिरीक्षक,  
एफ0सी0 डिवीजन,  
पर्यावरण एवं वन मंत्रालय,  
भारत सरकार पर्यावरण भवन,  
सी0जी0ओ0 काम्पलेक्स, लोधी रोड़,  
नई दिल्ली ।

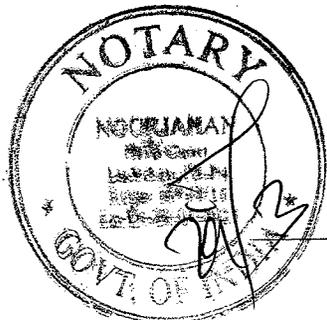
विषय:- उ0प्र0 राजमार्ग प्राधिकरण के द्वारा वाराणसी-शक्तिनगर मार्ग (एस0एच0-5ए) किमी0 0 से 117.65 तक चौड़ीकरण/सुदृढीकरण हेतु मिर्जापुर, सोनभद्र, कैमूर वन्य जीव प्रभाग, ओबरा एवं रेनुकूट वन प्रभाग की 129.251 हे0 वनभूमि के गैर वानिकी प्रयोग की अनुमति के सम्बन्ध में।

संदर्भ:- पर्यावरण एवं वन मंत्रालय, भारत सरकार का पत्रांक एफ0नं0-8-86/2012-एफ0सी0, दिनांक 31.05.2013

महोदय,

उक्त संदर्भित पत्र द्वारा पर्यावरण एवं वन मंत्रालय, भारत सरकार ने विषयांकित प्रकरण में विभिन्न शर्तों के अन्तर्गत सैद्धान्तिक स्वीकृति प्रदान गयी थी। सैद्धान्तिक स्वीकृति में निहित शर्तों की बिन्दुवार अनुपालन आख्या प्रभागीय वनाधिकारी, मिर्जापुर, सोनभद्र, कैमूर वन्य जीव प्रभाग, ओबरा एवं रेनुकूट वन प्रभाग द्वारा क्रमशः पत्रांक 991/मिर्जापुर/15बन्दो0, दिनांक 31.08.2013, पत्रांक 429/सोनभद्र/15, दिनांक 27.08.2013, पत्रांक 712/मिर्जापुर/15, दिनांक 30.08.2013, पत्रांक 902/ओबरा/33बन्दो0, दिनांक 28.08.2013 एवं पत्रांक 836/रेनुकूट/15, दिनांक 27.08.2013 द्वारा प्रेषित की गई, जिसके आधार पर बिन्दुवार अनुपालन आख्या निम्नवत है:-

1. प्रयोक्ता अभिकरण से प्रस्तावित वनभूमि के Legal Status में कोई परिवर्तन न होने की वचनबद्धता ली गई है।
2. (i) प्रस्तावित वनभूमि के दूगने अवनत वनभूमि में क्षतिपूरक वृक्षारोपण हेतु धनराशि प्रयोक्ता अभिकरण से प्राप्त कर ली गई है।
- (ii) क्षतिपूरक वनीकरण हेतु चयनित क्षेत्र को सर्वे आफ इण्डिया टोपोशीट पर अंकित कर प्रस्ताव के साथ पूर्व में ही प्रेषित किया गया है।
- (iii) प्रयोक्ता अभिकरण द्वारा क्षतिपूरक वृक्षारोपण हेतु धनराशि उपलब्ध करा दी गई है।
3. प्रयोक्ता अभिकरण द्वारा एन0पी0वी0 की धनराशि उपलब्ध करा दी गई है।
4. माननीय उच्चतम न्यायालय द्वारा एन0पी0वी0 की धनराशि में किसी प्रकार का संसोधन होने पर अवशेष धनराशि उपलब्ध कराये जाने की वचनबद्धता प्रयोक्ता अभिकरण से प्राप्त कर ली गई है।
5. प्रयोक्ता अभिकरण से प्राप्त समस्त धनराशि कैम्पा में जमा करा दी गई है।
6. मार्ग के किनारे भूमि उपलब्ध न होने के कारण दो से तीन पंक्तियों में रोपण की योजना प्रस्तुत नहीं की गई है। इस सम्बन्ध में भारत सरकार द्वारा लगाई गई अतिरिक्त शर्त संख्या-II के अनुसार मिर्जापुर जनपद में 19.05 हे0 अतिरिक्त समतुल्य गैर वनभूमि पर वृक्षारोपण की योजना हेतु अपेक्षित धनराशि प्रयोक्ता अभिकरण से प्राप्त कर ली गई है। अन्य प्रभागों यथा सोनभद्र, कैमूर वन्य जीव प्रभाग, ओबरा एवं रेनुकूट में प्रभावित पटरी वनभूमि वन विभाग के स्वामित्व में होने के कारण दो से तीन पंक्तियों का रोपण किया जाना आवश्यक नहीं है। Central Verge पर वृक्षारोपण की योजना प्रयोक्ता अभिकरण द्वारा प्रस्तुत की गई है।
7. शर्त संख्या-7 से शर्त संख्या-11 तक के अनुपालन की वचनबद्धता प्रयोक्ता अभिकरण द्वारा दी गई है।



8. शर्त संख्या-12 में प्रस्तावित परियोजना मार्ग पटरी के चौड़ीकरण से सम्बन्धित होने के कारण एवं किसी वन अथवा वन्य जीव विहार क्षेत्र से सम्बन्धित न होने के कारण इस शर्त की अनुपालन की आवश्यकता नहीं है।
9. शर्त संख्या-13 से शर्त संख्या-18 तक के अनुपालन की वचनबद्धता प्रयोक्ता अभिकरण द्वारा दी गई है।
10. शर्त संख्या-19 में परियोजना की पर्यावरणीय क्लीयरेंस की आवश्यकता न होने के कारण अनुपालन की आवश्यकता नहीं है।
11. शर्त संख्या-20 से शर्त संख्या-24 तक के अनुपालन की वचनबद्धता प्रयोक्ता अभिकरण द्वारा दी गई है।
12. शर्त संख्या-25 के क्रम में सम्बन्धित ग्राम सभा द्वारा पारित प्रस्ताव एवं जिलाधिकारी मिर्जापुर एवं सोनभद्र द्वारा निर्धारित प्रारूप में अनापत्ति प्रमाण-पत्र उपलब्ध कराया गया है, जिसकी मूल प्रति संलग्न है।
13. शर्त संख्या-26 से शर्त संख्या-31 (शर्त संख्या-30 को छोड़कर) तक के अनुपालन की वचनबद्धता प्रयोक्ता अभिकरण द्वारा दी गई है। भारत सरकार द्वारा निर्गत सैद्धान्तिक सहमति में शर्त संख्या-30 का उल्लेख नहीं है।

भारत सरकार द्वारा निर्गत सैद्धान्तिक स्वीकृति में लगाई गई अतिरिक्त शर्तों की अनुपालन आख्या निम्न प्रकार है:-

- (i) परियोजना में प्रभावित वनभूमि (वन विभाग के स्वामित्व की) 106.391 हे० के सापेक्ष समतुल्य गैर वनभूमि प्रयोक्ता अभिकरण द्वारा रेनुकूट वन प्रभाग में 84.664 हे० एवं मिर्जापुर वन प्रभाग में 22.00 हे० उपलब्ध कराई गई है। गैर वनभूमि को राजस्व अभिलेखों में अमल दरामद (Mutation) करा दिया गया है। प्रयोक्ता अभिकरण द्वारा गैर वनभूमि पर वनीकरण हेतु आवश्यक धनराशि उपलब्ध करा दी गई है। राजस्व अभिलेख (खतौनी) की प्रति संलग्न है। मिर्जापुर वन प्रभाग में प्रभावित संरक्षित वनभूमि (उपशा स्वामित्व की भूमि) 22.860 हे० की दुगनी 45.720 हे० अवनत वनभूमि पर क्षतिपूरक वनीकरण हेतु आवश्यक धनराशि प्रयोक्ता अभिकरण द्वारा उपलब्ध करा दी गई है।
- (ii) इस शर्त की अनुपालन आख्या शर्त संख्या-6 के अनुसार है।
- (iii) इस शर्त के अनुपालन में समतुल्य अवनत वनभूमि पर Penal Compensatory Afforestation हेतु आवश्यक धनराशि प्रयोक्ता अभिकरण द्वारा सम्बन्धित प्रभागों को उपलब्ध करा दी गई है।
- (iv) समस्त प्रभाग में 1 लाख क्षमता पौध की पौधशाला तैयार करने हेतु अपेक्षित धनराशि प्रयोक्ता अभिकरण द्वारा उपलब्ध करा दी गई है।

संलग्नक:- यथोक्त।

भवदीय,

(ए०के०द्विवेदी)

मुख्य वन संरक्षक/नोडल अधिकारी,  
उत्तर प्रदेश, लखनऊ।

पत्रांक 477/ तददिनांकित।  
प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आशयक कार्यवाही हेतु प्रेषित:-

- 1- प्रभागीय वनाधिकारी, मिर्जापुर, सोनभद्र, कैमूर वन्य जीव प्रभाग, ओबरा एवं रेनुकूट वन प्रभाग-सोनभद्र।
- 2- परियोजना निदेशक, उ०प्र० राज्य राजमार्ग प्राधिकरण, चतुर्थ तल, किसान मण्डी भवन, विभूति खण्ड, गोमतीनगर, लखनऊ।

(ए०के०द्विवेदी)

मुख्य वन संरक्षक/नोडल अधिकारी,  
उत्तर प्रदेश, लखनऊ।



477

ANNEXURE  
SA-15SITE INSPECTION REPORT

Site inspection report of diversion of 129.251 ha of forest land in favour of UPSHA (U.P. State Highways Authority) for widening/upgradation of SH-5A (Varanasi-Shaktinagar Section) from Km. 0.00 to 117.650.

Date of inspection:- 20<sup>th</sup> & 22<sup>nd</sup> November, 2012

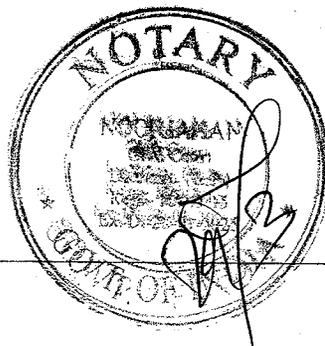
- Presence:-
1. Shri Y.K. Singh Chauhan, IFS, CCF (Central), MoEF, RO, Lucknow
  2. Smt. Prachi Gangwar, IFS, Dy. CF (Central), MoEF, RO, Lucknow
  3. Shri Sushant Sharma, DCF, Kaimur Wildlife Division, Mirzapur
  4. Shri S.N. Mishra, DCF, Mirzapur Forest Division, Mirzapur
  5. Shri S.V.P. Singh, DCF, Sobebhadra Forest Division, Sonebhadra
  6. Shri S.P. Chaurasiya, DCF, Obra Forest Division, Obra, Sonebhadra
  7. Shri Ashish Tiwari, DCF, Renukoot Forest Division, Renukoot, Sonebhadra
  8. Shri G.K. Srivastava, Project Director, UPSHA, Lucknow
  9. Shri Rajesh Kumar, Project Manager, UPSHA, Lucknow

**1. Legal status of the forest land proposed for diversion:**

The total forest land proposed for diversion is 129.251 ha out of which 106.391 ha declared under Section-4 Sub-section-1 (a) of Indian Forest Act, 1927 and finally notified under Section-20 as Reserved Forest vide Notification No. 7537/14-278-54 dated 15<sup>th</sup> November, 1977 and 23(2)-95-14-kha-67 dated 10<sup>th</sup> December, 1983 by Forest Department of U.P. as Reserved Forest (in Hindi version 34.014 ha written as Arakshit Van and 72.377 ha as Rakshit Van). In addition to it, 22.860 ha forest land in Mirzapur district declared as Protected Forest for management purpose under Section-29 of Indian Forest Act, 1927 vide notification No. 1115/XIV-331-350 dated 10<sup>th</sup> February, 1960.

The ownership of 106.291 ha Reserved Forest land belongs to State Forest Department and 22.860 ha to PWD of Govt. of U.P. But the Govt. of U.P. vide Gazette Notification No. 852/23-1-2012-98Sa/2011 dated 27<sup>th</sup> July, 2012 handed over this road to U.P. State Highways Authority for widening and strengthening of the road. The State Govt. of U.P. vide notification No. 425E/23-11-10-1/4(UPSHA)/2008 dated 14<sup>th</sup> May, 2010 has declared this road as State Highway No. -5A (Varanasi-Shaktinagar Section) of total length 135.167 Km. The road between Km 39.00 to 72.00 (33.00 Km) is not declared Protected Forest/Reserved Forest therefore DFO, Mirzapur informed that proposal for this 33.00 Km stretch is not included in diversion proposal. Similarly, the road between Km 73.00 to 76.00 is in Kaimur Wildlife Sanctuary which is not proposed for widening/strengthening. The forest area proposed for diversion falls in Forest Divisions of Mirzapur, Kaimur (Mirzapur), Sonebhara, Obra & Renukoot (Sonebhadra).

**2. Item wise break up details of the forest land proposed for diversion:**



the road exists in Kaimur Wildlife Sanctuary in Sonbhadra district. The forest land average width proposed for widening of the road is 18.00 meter. The width of existing carriage way with earthen shoulder is 12.00 meter including town places.

Sl. No.	District & Forest Division	Chainage (Kms.)	Forest land proposed (in ha)			Total	Number of trees affected
			Reserved (Arkshit) Ownership State Forest Department	Reserved (Rakshit) Ownership State Forest Department	Protected Ownership PWD		
1.	Mirzapur (Mirzapur Forest Division)	00.00 to 39.00	21.727	-	22.860	44.587	3670
2.	Sonebhadra (Sonebhadra Forest Division)	72.00 to 73.00	7.517	-	-	7.517	-
3.	Mirzapur (Kaimur Wildlife Division)	76.00 to 87.00	-	19.80	-	19.80	1465
4.	Sonebhadra (Obra Forest Division)	87.00 to 115.00	-	52.577	-	52.577	10386
5.	Sonebhadra (Renukoot Forest Division)	115.00 to 117.650	4.77	-	-	4.77	3111
<b>Total:-</b>			<b>34.014</b>	<b>72.377</b>	<b>22.860</b>	<b>129.251</b>	<b>18632</b>

Note: The road between 39.00 to 72.00 is not declared as Protected Forest. The widening of road from Km 73 to Km. 76 is close to Kaimur Wild life and it not included in the proposal.

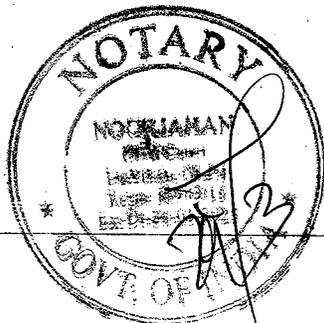
In the proposal following structures are proposed to be constructed / renovated:-

- |       |  |   |          |
|-------|--|---|----------|
| i.    | Reconstruction of Major Bridges          | - | 01 No.   |
| ii.   | Repair/strengthening of major bridges    | - | 01 No.   |
| iii.  | Reconstruction of existing minor bridges | - | 14 Nos.  |
| iv.   | Widening of existing minor bridges       | - | Nil      |
| v.    | Construction of new railway over bridges | - | 05 Nos.  |
| vi.   | Culverts                                 | - | 168 Nos. |
| vii.  | Flyover                                  | - | 02 Nos.  |
| viii. | Services Roads on eight locations        | - | 39 Km    |

3. Whether proposal involves any construction of building (including residential) or not. If yes, details there of.

Yes,

Three toll plazas proposed for construction are proposed in Mirzapur and Sonbhadra district. The location of toll plazas are in between Km 3.5 to Km 4.5 (Fattepur), Km 72.00 to



17/60

The following Rail Over Bridges are proposed to be constructed during widening:-

Sl.No.	District	Name of Place	Design Chainage (in Km)
1.	Mirzapur	Narainpur	0.00 to 1.00
2.	Sonebhadra	Hinduwari	58.00 to 59.00
3.	Sonebhadra	Salkhan	81.00 to 82.00
4.	Sonebhadra	Patwadh	86.00 to 87.00
5.	Sonebhadra	Chopan	94.00 to 95.00

The following truck and bus bays are proposed in table:

Truck Lay Bays	3 No
Bus Bay	15 No

4. Total cost of project at present rates

Rs. 1211.96 Crore.

5. Wild-Life

Whether forest area proposed for diversion is important from wildlife point of view or not.

The proposed widening of the road between Km 73.00 to 76.00 (3.00 Km) involves Kaimur Wildlife Sanctuary hence in proposal this part of Kaimur Wildlife Sanctuary is not included in widening and strengthening of the proposed road and the length between Km 76.00 to 87.00 (11.00 Km) falls in Kaimur Wildlife Division, Mirzapur but it is not part of Kaimur Wildlife Sanctuary.

6. Vegetation:

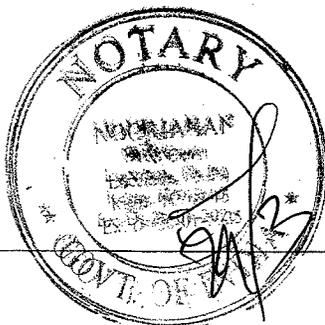
Total 18632 trees to be felled.

Effect of removal of tree on the general ecosystem in the area:

The road is passing through Mirzapur and Sonebhadra district of Uttar Pradesh which has 19.16% and 37.43% respectively forest area. The cutting/felling of existing trees will affect some extent the eco-system of the area. However, it will be compensated by compensatory afforestation along the road sides linear plantation on available forest land and the non-forest land 106.391 ha provided for compensatory afforestation by the State Government.

Important species

Predominant species are Khair, Dhawra, Saal, Aasan, Pyar, Seedha, Aanwla, Jangal Jalebi, Eucalyptus, Sheesham, Siris, Albejia, Ficus, Neem, Jamun, Karanj, Goldmochar, Arjun, Chilbil, Sagwan, Kadam, Gooler, Botlebrush etc.



Signature

## Number of tree to be felled of girth below 60cm

Sl.No.	District	Number of trees
1.	Mirzapur	3343
2.	Sonebhadra	14461
<b>Total:</b>		<b>17804</b>

## Number of trees to be felled of girth above 60cm

Sl.No.	District	Number of trees
1.	Mirzapur	327
2.	Sonebhadra	501
<b>Total:</b>		<b>828</b>

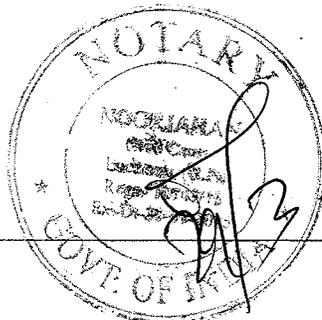
## 7. Background note on proposal:

The U.P. State Highway-5A (Varanasi-Shaktinagar) starts from Varanasi, Robertsganj-Shaktinagar and connect with National Highway-75E Rewa via Medininagar to Ranchi. This road is an important connection between the Religious capital of the State to Shaktinagar (Sonebhadra) to power capital of the State and other industrial and coal mining areas. The existing road is in two lanes and it is proposed to improve the existing carriageway and widening it to 4 lane with paved shoulder configuration to facilitate the better riding quality, less traffic congestion and safe road and hence upliftment of the present standard of users. In this order, it is essential to fell these bare minimum trees.

## 8. Compensatory afforestation:

As the proposed Reserved Forest land (Arakshit and Rakshit) 106.391 ha belongs to State Forest Department and it has been declared under Section-20 of Indian Forest Act, 1927 as Reserved Forest, the Para 3.2(i) of FCA guidelines will be applicable in this case and the State Government has provided 22.00 ha non-forest land of Gata No.1490 ka and 1490 kha of village Jangalmahal, Pargana Bhagwat, Tehsil Chunar, district Mirzapur 84.664 ha non-forest land of village Belhathi, Pargana & Tehsil Dudhi, district Sonebhadra. The concerned DFOs have given suitability certificate for afforestation. However, DFO, Renukoot Forest Division has informed that out of 84.664 ha non-forest land 7.00 ha land is encroached thus if the encroachment is not evicted then the State Government shall provide another equivalent 7.00 ha non-forest land. As the road is passing through the Reserved Forest area and on both sides good quality >0.7 density natural forest exists, therefore further afforestation along road side is not required. Further, the trees proposed to be felled are not road side plantation but these are natural forestry therefore the para 2.5 of FCA guidelines is not applicable.

The proposed protected forest land 22.860 ha along road side declared for management purpose belongs to UPSHA in which 3246 trees proposed to be felled. As per Para 2.5 (ii) of FCA guidelines in compensatory afforestation for every tree cut atleast two trees should be planted. Thus, minimum 6492 trees should be planted along road side. The existing ROW is 30.00 meter in which 12.00 meter existing road with earthen shoulder and on either side 9.00 meter wide strip left, on which the trees are standing. The proposed 4 laning requires 2.00 meter central verge 8.5 meter proposed carriage way on either side, 2.5 meter earthen shoulder on



*[Handwritten signature]*

plantation and at the spacing of 3x3 meter about 666 trees per kilometer can be planted and in stretch of 12.7 Km about 6500 trees may be planted.

(i) Whether land for compensatory afforestation is suitable for plantation and management point of view or not.

The concerned Divisional Forest Officer has given suitability certificate for compensatory afforestation on non-forest land and double degraded forest land.

(ii) Whether land for compensatory afforestation is free from encroachment /other incumbencies.

The non-forest land provided for compensatory afforestation is free from encroachment only about 7.00 ha non-forest land in Renukoot Division of Sonebhadra district have some encroachments, the DFO Renukoot has requested the district authorities and police authorities to evict the encroachers from the CA land.

(iii) Whether land for compensatory afforestation is important from religious/archaeological point of view.

The non-forest land and forest land proposed for compensatory afforestation is not important from religious/archaeological point of view.

(iv) Land identified for raising compensatory afforestation is how many patches whether patches are compact or not.

The non-forest land provided for compensatory afforestation is in compact patches of 22.00 ha & 84.664 ha and adjacent to Reserved Forest boundary.

(v) Map with detail.

Map of Mirzapur district non-forest land is provided and both the patches of non-forest land mutated in favour of State Forest Department.

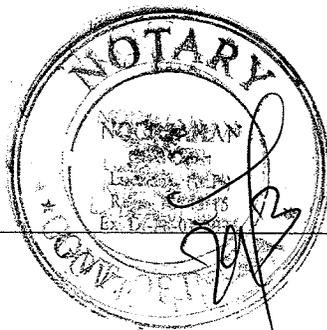
(vi) Total financial outlay.

However, in brief the Divisional Forest Officer of different divisions have not submitted site specific compensatory afforestation scheme. In brief, the following table shows the compensatory afforestation amount proposed in the proposal.

Mirzapur Forest Division, Mirzapur	-	Rs. 7.89 Lakh
Kaimur W L Division, Mirzapur	-	Rs. 16.10 Lakh
Sonebhadra Forest Division, Sonebhadra	-	Rs. 6.09 Lakh
Obra Forest Division, Obra (Sonebhadra)	-	Rs. 42.76 Lakh
Renukoot Forest Division, Renukoot (Sonebhadra)	-	Rs. 4.06 Lakh
TOTAL:-	-	<u>Rs. 76.9 Lakh</u>

9. Whether proposals violation or forest (Conservation) Act, 1980 or not. If yes a detailed report on violation including action taken against the concerned officials.

As such the work of widening from entire section 0.00 to 117.650 no work has been started and apparently there is no violation.



-6-

without approval under FC Act from the Central Govt. which is violation under FC Act. The concerned DFOs and SH authorities have been requested to regularized these violations of FC Act or initiate suitable action under FC Act.

10. Whether proposal involves rehabilitation of displaced persons, If yes whether rehabilitation plan has been prepared by the state Government or not.

No

11. Reclamation Plan.

Not required

12. Details on catchment and command area under the project.

Not required

13. Cost Benefit Ratio

Not mentioned.

14. Recommendations of the principal chief Conservator of forest/State Government.

The proposal is recommended by the Nodal Officer on behalf of the PCCF and by the State Govt.

15. Utility of the project.

Fast and safe connectivity, decongestion of traffic on the road, savings in fuel, travel time and total transportation cost of road users, reduction in road accident, reduction in pollution due to constant flow and segregation of traffic from other roads, employment opportunity to people, development of tourism, development of local industry, quick transportation of agriculture produce and perishable goods, improved quality of life for people, upliftment of social and educational standard of the people. This road will provide better facilities for transportation of the industrial products located in the area.

16. Number of scheduled caste/Scheduled tribes to be benefited by the project.

It has not been worked out in the proposal however, the labourers engaged for the construction work would be mainly from the SC/ST/Backward classes.

17. Whether land being diverted has any socio-cultural/religious value.

No, however, some Mandir has been constructed by encroachment along the road side which is declared as protected forest. In some places around the Peepal trees, some Pucca platform has been constructed and worshiped by the near villagers.

Whether any sacred grove or very old growth trees/forests exist in the area proposed for diversion.

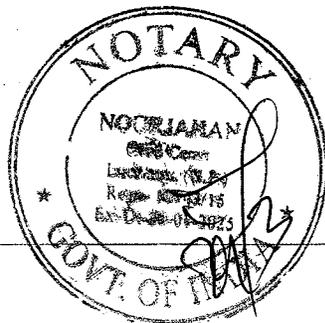
No

18. Situation W.R.T and P.A

The proposed widening of SH-5A involves Kaimur Wildlife Sanctuary between Km 73.00 to 76.00 which is not taken for widening and strengthening.

19. Any other information relating to the project:

i. ROW in the SH-5A in general is 12.00 meter, with black top and earthen shoulder throughout the length.



-7-

164

Protected Forest will be mainly used for 4 lane widening and hardly any space is left for 2-3 rows plantation which is required as per guidelines of FCA and IRC. The land in Reserved Forest in general full of natural trees so further felling and afforestation is not required and in place of diversion of 106.391 ha Reserved Forest land the UPSHA has provided equivalent non-forest land in Mirzapur and Sonbhadra district which is mutated in favour of State Forest Department thus the compensatory afforestation is carried on this non-forest land. The 22.860 ha Protected Forest declared for management purpose and ownership belongs to PWD UP Govt. in which after widening and strengthening only 3.00 meter length left for plantation in which one row can be planted on either side 6500 trees could be planted in place of 3246 trees to be felled. But the UPSHA authorities may acquire land for 2-3 rows on either side in this portion or provide money for double degraded forest land i.e. 45.72 ha for compensatory afforestation.

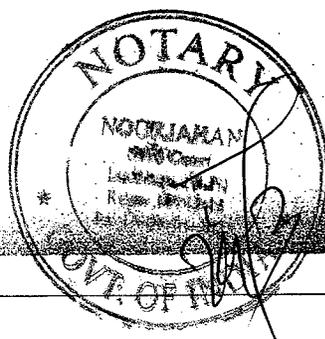
- ii. The UPSHA authorities have submitted the Gram Sabha resolution of concerned Gram Sabha and respective District Magistrate of Mirzapur and Sonbhadra district that no claim is pending under Forest Right Act, 2006 (photocopy annexed as Annexure-1).
- iii. The proposed cross section of the road is attached as Annexure-2A & 2B.
- iv. The UPSHA authorities should construct boundary pillars along the entire ROW of SH-5A.
- v. Along road side, large numbers of petrol pumps, hotels have been constructed and they have utilized entire front of the roads by cutting or damaging the trees standing on protected forest land. It needs to be regularized by submitting proposal for ex-post-facto approval under Forest (Conservation) Act, 1980.
- vi. The environmental clearance is not required which is clarified by the Secretary, State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter No.1641/Env/SEAC/784/2011/IDCA dated 05.07.2011 (photocopy attached as Annexure-3).
- vii. The digital map, bar chart and toposheet of the proposed road are annexed as Annexure-4.

*Prachi*  
03/01/13  
(Prachi Gangwar)  
By.C.F. (Central)

*Y K Singh Chauhan*  
21/1/2013  
(Y K Singh Chauhan)  
C.C.F. (Central)

20. Additional Principal Chief Conservator of forests shall give detailed comments whether there are any alternative route/alignments for location the project on non-forest land:

The proposed activity is for widening of existing road i.e. SH-5A from Varanasi to Shaktinagar, as such there is no alternative which is possible to use non-forest land for the project. The proposed land belongs to PWD of State Govt. and State Forest Department which has been declared as protected forest and reserved forest. On such land special provisions applied given in Para 2.5 (ii) & 3.2 (i) of guidelines for Forest (Conservation) Act.



Annexure - 4

Photographs of the roads passing through Reserved Forest and natural trees standing along road side



FIGURE 1

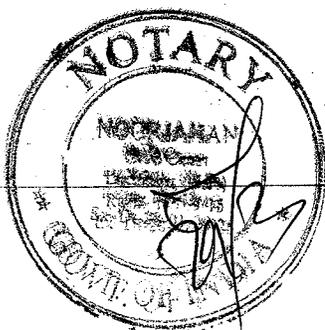
FIGURE 2



FIGURE 3

FIGURE 4

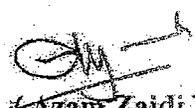
*[Handwritten signature]*

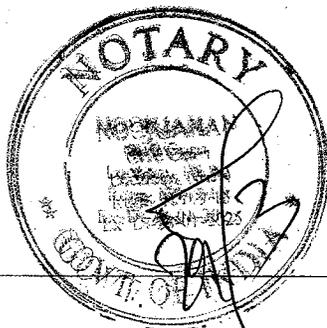


**21. Recommendation of Addl. PCCF.**

The traffic on SH-5A has increased and the existing width of the road is not sufficient to meet up the traffic requirement. This area is power hub not only of the State but also for the country and many important chemical, aluminium and other leading factories are existing in the area. Therefore, widening of road is required for decongestion of traffic on the road. The proposal submitted by the State Govt. is complete. However, the proposed widening has no provision for extra width as the existing ROW remains as 30 meters. The essential requirements such as service road utility corridor drainage have been submitted by the UPSHA and two to three rows of strip plantation are not provided in the project. As UPSHA has expressed inability to provide extra space for strip plantation along the protected forest declared for management purpose about 12.7 Km. The user agency has provided 106.391 ha non-forest land for compensatory afforestation in lieu of the Reserved Forest land diverted for widening of the road. The proposed diversion of SH-5A i.e. Varanasi to Shaktinagar at the boarder of Bihar, Jharkhand, Chhattisgarh and Madhya Pradesh involving 129.251 ha {106.391 ha Reserved Forests (in Hindi version Arkshit & Rakshit) and 22.860 protected forest (for management purpose)} from Km 0.00 to 117.650 is recommended for approval subject to following conditions:-

- 1- The use agency shall pay the cost of NPV as applicable.
- 2- The user agency shall pay the cost of CA in NFL with maintenance of 5 years.
- 3- The user agency will also pay the cost of strip plantation on the stretch of protected forest of which ownership belongs to PWD and on central verge as per the availability of space with maintenance of 5 years.
- 4- The UPSHA authority shall demarcate the RF/PF area with boundary pillars all along the ROW and ensure that the RF/PF on both the side of the road is free from encroachment.
- 5- The approach roads constructed through the protected forest for petrol pump, hotel, resorts and other establishment need to be regularized by submitting proposal for ex-post facto approval under FC Act.
- 6- The concerned DFO should furnish a realistic site specific scheme for compensatory afforestation with barbed wire fencing as per the rate approved by the State Govt.

  
(Azam Zaidi)  
Addl. PCCF (Central)



## ANNEXURE SA-16

F. No. 8-86/2012-FC  
 Government of India  
 Ministry of Environment and Forests  
 (FC Division)

Paryavaran Bhawan,  
 CGO Complex,  
 Lodhi Road, New Delhi - 110510  
 Dated: 14<sup>th</sup> November, 2013

To  
 The Principal Secretary (Forests),  
 Government of Uttar Pradesh,  
 Lucknow.

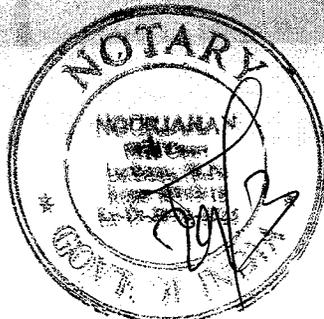
Sub: Diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening/ upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh.

Sir,

I am directed to refer to the State Government of Uttar Pradesh's letter no. 2636/14-2-2012-800 (70)/2012 dated 12.10.2012 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee (FAC) constituted under Section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 31.05.2013 subject to fulfilment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the 'in-principle' approval and has requested the Central Government to grant final approval.

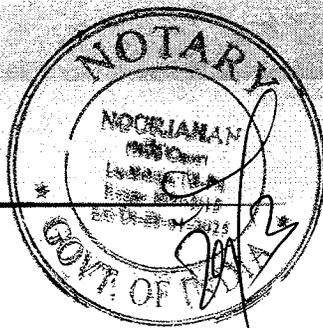
In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide Nodal Officer (FCA) Forest Department, Uttar Pradesh's letter No. 477/11/C-Lucknow dated 3.09.2013, final approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for Diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening/ upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh subject to fulfilment of the following conditions:

- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) Compensatory afforestation over the degraded forest land of 45.72 ha i.e. twice in extent to the forest land being diverted (22.86 ha; ownership of which rests with UPSHA) and over equivalent non-forest land in lieu of 106.391 ha of forest land being diverted (ownership of which rests with the State Forest Department), shall be raised and maintained by the State Forest Department from the funds already deposited by the User Agency;
- (iii) The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, 1927 latest within a period of six months from the date of issue of this letter. The Nodal Officer shall report compliance in this regard along with a copy of the original



notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record;

- (iv) The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- (v) Plantation should be raised and maintained over an area of 19.05 ha identified by the State Government in lieu of strip plantation as per the approved scheme from the funds already deposited by the user agency;
- (vi) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost
- (vii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
- (viii) No labour camp shall be established on the forest land;
- (ix) The forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person
- (x) The reclamation of quarry should be done and completed under the supervision of the State Forest Department and it shall be afforestation completely before the project is closed.
- (xi) Overburden shall not be dumped outside the width of the road. The musk generated in the earth cutting will be disposed off at the designate dumping sites and in no case the musk/debris will be allowed to roll down the hill slopes.
- (xii) The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.
- (xiii) The user agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.
- (xiv) The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species. Special measures shall be prescribed by the CWLW for proving crossing points. Where certain trees used for nesting/rookeries of species like 'birds' of prey, herons, storks, hornbills, etc. Are by be destroyed, alternative structure shall be provided and the trees transplanted.
- (xv) The user agency shall not collect any toll from the vehicles carrying forest officers on duty.
- (xvi) The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.



- (xvii) Any tree shall be felled only when it becomes necessary and that too under strict supervision of State Forest Department, and at the cost of the User Agency.
- (xviii) No labour camp shall be established on the forest land. The User agency shall also provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage to the nearby forest areas.
- (xix) The boundary of the diverted forest land shall be demarcated on the ground with four feet high cement concrete pillar with its serial numbers and forward and back bearing inscribed on it.
- (xx) Ex-situ conservation of endemic species of flora/fauna lost/disturbed in the process of execution of the project may be ensured.
- (xxi) No damage to the flora and fauna of the area shall be caused.
- (xxii) The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees area to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being.
- (xxiii) The user Agency shall submit the annual self-compliance in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.
- (xxiv) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife;
- (xxv) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

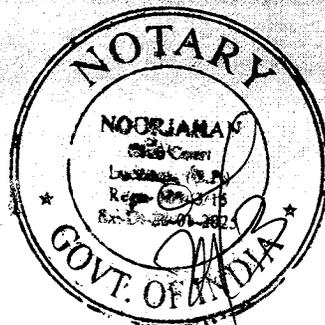
Yours faithfully,

(Priya Ranjan)  
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Uttar Pradesh, Lucknow.
2. The Addl. PCCF (Central), Regional Office, Lucknow.
3. The Nodal Officer (FCA), O/o the PCCF, Government of Uttar Pradesh, Lucknow.
4. The Chief General Manager (Land Acquisition), National Highway Authority of India, Ministry of Road Transport & Highway, G-5 & 6, Sector-10, Dwarka, New Delhi - 110 0075.
5. User Agency (UPSHA 4<sup>th</sup> Floor Kisan Mandi Bhawan Vibhuti Khand Gomti Nagar Lucknow - 226010)
6. Monitoring Cell, FC Division, MoEF, New Delhi.
7. Guard file.

(Priya Ranjan)  
Sr. Assistant Inspector General of Forests



## ANNEXURE SA-17

354

प्रतिमा विाह,  
विशेष अधिकारी  
उत्तर प्रदेश शासन।

सेवा में,

मुख्य वन संरक्षक,  
नोडल अधिकारी  
उत्तर प्रदेश,  
लखनऊ।

वन अनुभाग-2

05

02/4/2014

vinod 4:00pm

M(A)  
P(D) (F)

7/4/14

लखनऊ, दिनांक 21 मार्च, 2014

विषय:- उ०प्र० राज्य राजमार्ग प्राधिकरण (उपशा) एन०एच०-5ए के चौड़ीकरण एवं उच्चिकरण हेतु गिर्जापुर, सोनभद्र, ओबरा, रेनुकूट वन प्रभागों एवं कैमूर वन्य जीव अभ्यारण में 129.251 हे० वनभूमि के गैर वानिकी प्रयोग तथा 18632 वृक्षों के पातन की अनुमति के सम्बंध में।

महोदय,

उपर्युक्त विषयक कृपया अपने पत्र संख्या-1024/11सी-44, दिनांक 19-11-2013 तत्कम में भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के सैद्धान्तिक स्वीकृति एफ०न०-8-86/2012-एफस, दिनांक 31-5-2013 तथा विधिवत् स्वीकृत एफ०न०-8-86/2012-एफसी, दिनांक 14-11-2013 का सन्दर्भ ग्रहण करें।

2- इस सम्बंध में मुझे आपसे यह कहने का निदेश हुआ है कि महामहिम राज्यपाल उ०प्र० राज्य राजमार्ग प्राधिकरण (उपशा) एन०एच०-5ए के चौड़ीकरण एवं उच्चिकरण हेतु (1) गिर्जापुर वन प्रभाग, गिर्जापुर में किमी० 0 से 39.00 तक 21.727 हे० आरक्षित एवं 22.860 हे० हे० संरक्षित वनभूमि कुल 44.587 हे० वनभूमि के गैर वानिकी प्रयोग एवं बाधक 3670 वृक्षों का पातन (2) सोनभद्र वन प्रभाग, सोनभद्र में किमी० 72.00 से 73.00 किमी० तक 7.517 हे० आरक्षित वनभूमि (3) कैमूर वन्य जीव प्रभाग, जनपद गिर्जापुर में किमी० 76.00 से 87.00 किमी० तक 19.80 हे० रक्षित वन भूमि बाधक 1465 वृक्षों के पातन (4) ओबरा वन प्रभाग, जनपद सोनभद्र में किमी० 87.00 से 115 तक 52.577 हे० रक्षित वनभूमि एवं बाधक 10386 वृक्षों का पातन (5) रेनुकूट वन प्रभाग, जनपद सोनभद्र में किमी० 15.60 से 117.650 किमी० तक 4.77 हे० आरक्षित वन भूमि एवं बाधक 3111 वृक्षों का पातन परियोजना के समेकित प्रस्ताव में कुल 34.014 हे० आरक्षित/रक्षित/संरक्षित) वनभूमि के गैर वानिकी प्रयोग एवं कुल बाधक 18632 वृक्षों के पातन के समेकित प्रस्ताव के अनुमति भारत सरकार द्वारा प्रदत्त शर्तों एवं राज्य सरकार की निम्नलिखित शर्तों का समावेश करते हुये प्रदान करते हैं:-

(1) Legal status of the diverted forest land shall remain unchanged.

भा.स.

प्रत्यावर्तित वनभूमि की वैधानिक स्थिति में कोई परिवर्तन नहीं होगा।

(2)

भा.स.

Compensatory afforestation over the degraded forest land of 45.72 ha i.e. twice in extent to the forest land being diverted (22.86 ha: ownership of which rest with UPSHA ) and over equivalent non-forest land in lieu of 106.391 ha of forest land being diverted (ownership of which rests with the State Forest Department), shall be raised and maintained by the State Forest Department from the funds already deposited by the User Agency;

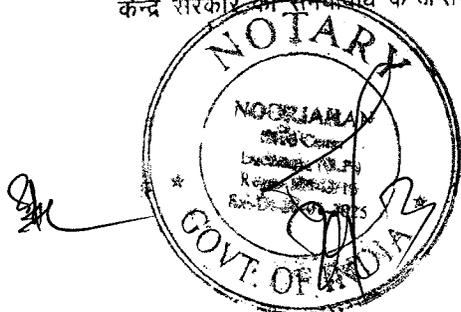
प्रयोक्ता अभिकरण द्वारा प्रत्यावर्तित वनभूमि के दुगुने अर्थात् 45.72 हे० अवनत वन भूमि पर (जो 22.86 हे० उपशा के स्वामित्व में है ) और 106.391 हे० समतुल्य वन भूमि के बदले गैर वन भूमि (जो राज्य वन विभाग के स्वामित्व में है) पर प्रयोक्ता अभिकरण के पूर्व में जमा किये गये निधि से वन विभाग द्वारा वृक्षारोपण एवं रख रखाव किया जायेगा।

(3)

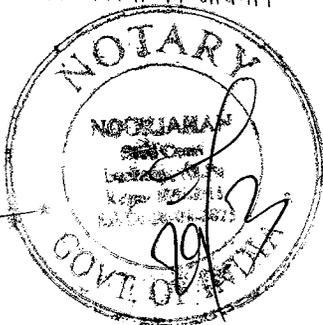
भा.स.

The non-forest land transferred and mutated in favour of the State Forest department shall be notified by the State Government as RF under Section 4 and PF under section 29 of the Indian Forest Act, 1927 under the relevant Section (s) of the local Forest Act, 1927 latest within a period of six months from the date of issue of this letter. The Nodal Officer shall report compliance in this regard. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or /section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record:

हस्तांतरित, गैर वन भूमि का राज्य वन विभाग के पक्ष में अमलदरामद है, को भारतीय वन अधिनियम, 1927 की धारा-4 / 29 या अन्य सुसंगत अधिनियम/अधिनियमों के अन्तर्गत आदेश निर्गत होने की तिथि से 6 माह के भीतर अधिसूचित किया जायेगा। इस सम्बंध में नोडल अधिकारी द्वारा आख्या उपलब्ध कराते हुये भारतीय वन अधिनियम, 1927 की धारा 4/29 के अन्तर्गत निर्गत अधिसूचना की मूल प्रति केन्द्र सरकार को समक्ष के अन्तर्गत रिकार्ड हेतु उपलब्ध कराया जायेगा।



- (4) भा.स. The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon ble Supreme Court of India:  
भा० उच्चतम न्यायालय के अंतिम निर्णय के अनुसार, यदि अतिरिक्त वर्तमान वास्तविक मूल्य (एनपीवी) निश्चित की जाती है, तो प्रयोक्ता एजेन्सी को इसका भुगतान करना होगा।
- (5) भा.स. Plantation should be raised and maintained over an area of 19.05ha identified by the State Government in lieu of strip plantation as per the approved scheme from the funds already deposited by the user agency.  
अनुमोदित कार्ययोजना के अनुसार प्रयोक्ता अभिकरण द्वारा पहले से जमा की गयी निधि से वन विभाग द्वारा चिन्हित क्षेत्र 19.05 हे० में पटरी वृक्षारोपण एवं रखरखाव किया जायेगा।
- (6) भा.स. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this approval in consultation with the State Forest Department at the project cost  
प्रयोक्ता अभिकरण द्वारा जहां तक सम्भव हो एवं तकनीकी दृष्टिकोण से सुगम हो, वन विभाग के परामर्श से इस अनुमति से आच्छादित प्रत्यावर्तित भूमि पर सड़क के किनारे परियोजना की लागत पर वृक्षारोपण करायेगा।
- (7) भा.स. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.  
प्रस्तावित परियोजना का ले-आउट प्लान बिना केन्द्र सरकार की पूर्वानुमति से परिवर्तन नहीं किया जायेगा।
- (8) भा.स. No labour camp shall be established on the forest land.  
प्रयोक्ता अभिकरण द्वारा वनभूमि पर श्रमिक कैम्प नहीं स्थापित किया जायेगा।
- (9) भा.स. The forest land shall not be used for any purpose other than that specified in the proposal under no circumstances be transferred to any other agency, department or person .  
प्रयोक्ता अभिकरण द्वारा प्रत्यावर्तित वनभूमि को प्रस्ताव में उल्लिखित प्रयोजन के अतिरिक्त अन्य प्रयोजन हेतु प्रयोग नहीं करेगा और किसी भी परिस्थितियों में किसी अन्य संस्था, विभाग को हस्तान्तरित नहीं किया जायेगा।
- (10) भा.स. The reclamation of quarry should be done under the supervision of the State Forest Department .The quarry shall be reclaimed and afforested completely before the project is closed.  
प्रयोक्ता अभिकरण द्वारा राज्य सरकार के वन विभाग के पर्यवेक्षण में गड्ढों का भराव/पत्थर-बजरी आदि का निपटारा/स्थल सुधार आदि से सम्बंधित कार्य परियोजना समाप्ति के पूर्व पूर्ण कर लिये जायेगे।
- (11) भा.स. Overburden shall not be dumped outside the width of the road . The muck generated in the earth cutting will be disposed off at the designate dumping sites and in no case the muck/ debris will be allowed to roll down the hill slopes.  
प्रयोक्ता अभिकरण द्वारा सड़क के बाहर दोनों ओर कचरा आदि नहीं बनाया जायेगा व कटान के समय हुई गंदगी व विजातीय पदार्थों का उस स्थान से हटाकर डंपिंग क्षेत्रों में दबाया जायेगा।
- (12) भा.स. The user agency will provide retaining walls breast walls and drainage as per requirement to make the slope stable.  
प्रयोक्ता अभिकरण द्वारा यथा आवश्यकता भूमि ढलान को स्थायित्व प्रदान करने हेतु अवरोधक व ड्रेनेज आदि की व्यवस्था की जायेगी।



- (13) The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the Stat Forest Department .

भा.स.

प्रयोक्ता अभिकरण द्वारा परियोजना स्थल पर राज्य के वन विभाग के परामर्श से वृहद मृदा संरक्षण उपाय सुनिश्चित किये जायेंगे।

- (14) The use agency will assist the State Government in consultation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing point. Where certain trees used for nesting/rockerries of species like birds of pray, herons, storks, hornbills, etc, are to be destroyed, alternative structure shall be provided and the trees transplanted

भा.स.

प्रयोक्ता अभिकरण द्वारा राज्य के मुख्य जीव प्रतिपालक की सहायता से क्षेत्रीय जीव जन्तु के संरक्षण कार्य में सहयोग किया जायेगा। मुख्यतयः सुरक्षित पारगमन हेतु जंगली प्रजातियों व संवेदनशील वास स्थान यथा वेटलैंड, चारागाह व जंगल को क्षति न पहुंचाने हेतु सावधानी बरती जायेगी। यथा आवश्यकता विशिष्ट प्रजातियों की कैनोपी की निर्वधता सुनिश्चित करने हेतु सी डब्लू एल डब्लू मानकों के अनुरूप आवश्यकता व्यवस्था की जायेगी। परियोजना स्थल पर जहां भी स्ट्रोवस, हार्नबिल के वृक्षों पर स्थित प्राकृतिक वास स्थान अथवा घोसला बने वृक्षों को यदि विनिष्ट किया जाना आवश्यक हो तो वहां उनके स्थान पर वैकल्पिक ढांचा / उपयुक्त वृक्षारोपण का प्राविधान प्रयोक्ता अभिकरण द्वारा किया जायेगा।

(15)

भा.स.

The user agency will not collect any toll tax from the vehicales carrying forest officers on duty.

प्रयोक्ता अभिकरण द्वारा शासकीय कार्यों के दौरान वन अधिकारियों के वाहनों से टोल टैक्स नहीं लिया जायेगा।

(16)

भा.स.

The designing of cullvets/bridges' if any , over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.

प्रयोक्ता अभिकरण द्वारा यह भी सुनिश्चित किया जायेगा कि यदि प्राकृतिक नदी, नहर आदि पर पुल इत्यादि का विनिर्माण आवश्यक हो तो इस प्रकार के निर्माण से जल बहाव बाधित न हो साथ ही जल भरवाव की समस्या भी उत्पन्न न हो एवं जंगली जानवरों के विचरण में कोई बाधा न हो।

(17)

भा.स.

Any tree shall be felled only when it becomes necessary and thal too under strict supervision of State Forest Department and at the cost of the User Agency.

वृक्षों का पातन यदि आवश्यक हो, तो राज्य वन विभाग के कड़े पर्यवेक्षण में प्रयोक्ता अभिकरण के व्यय पर पातन किया जायेगा।

(18)

भा.स.

No labour camp shall be established on the forest land. The User agency shall also provide fuels perferbly alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.

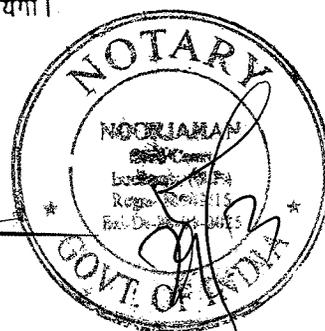
वन भूमि पर श्रमिक आवास स्थापित नहीं किया जायेगा। प्रयोक्ता अभिकरण द्वारा सड़क निर्माण में स्थल पर कार्यरत मजदूरों एवं स्टाफ को जलौ-गी लकड़ी के अतिरिक्त अन्य कोई वैकल्पिक ईंधन उपलब्ध कराया जायेगा, ताकि समीप के वन क्षेत्र में न किसी प्रकार का क्षति हो तथा न वन क्षेत्र पर दबाव पड़े।

(19)

भा.स.

The boundary of the diverted forest land, shall be demarcated on ground with four feet high cement concrete pillars with its serial numbers, forward and back bearing inscribed on it.

परियोजना के व्यय पर प्रत्यावर्तित वन भूमि को 04 फीट ऊंची मजबूत सीमेण्ट कंक्रीट पिलर्स द्वारा सीमांकन किया जायेगा। प्रत्येक पिलर पर पिलर्स पर क्रमांक, बैकवर्ड व फारवर्ड बियरिंग अंकित की जायेगी।



भा.स. Ex-situ conservation of endemic species of flora/fauna lost/disturbed in process of execution of the project may be ensured

प्रयोक्ता अभिकरण द्वारा यह भी सुनिश्चित किया जायेगा कि परियोजना में कार्य के दौरान फ्लोरा / फौना के प्रजाति का नुकारान हुआ हो, उसका यथा सम्भव संरक्षण किया जायेगा।

(21) भा.स. No damage to the flora and fauna of the adjoining area shall be caused.

प्रयोक्ता अभिकरण द्वारा परियोजना के कारण परिक्षेत्र में उपलब्ध फ्लोरा और फौना को क्षति नहीं पहुंचायी जायेगी।

(22) भा.स. The user agency in consultation with the State Government shall create and maintain alternate habitat/ home for the avifauna, whose nesting trees are to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements adjoining the forest area being diverted for the project.

यथारिथति घोंसलायुक्त वृक्षों के कटान के दौरान प्रयोक्ता अभिकरण द्वारा राज्य सरकार के परामर्श से वैकल्पिक पक्षीजात वास स्थान का निर्माण यथा किया जायेगा। पक्षियों के वैकल्पिक घोंसलों आदि के विनिर्माण में पर्यावरण हितैषी सामग्री का प्रयोग किया जायेगा।

(23) भा.स. The User Agency shall submit the annual self-compliance in respect of the above conditions to the State Government and to the concerned Regional Officer of the Ministry regularly:

प्रयोक्ता अभिकरण उपरोक्त शर्तों के अनुपालन की वार्षिक रिपोर्ट राज्य सरकार और भारत सरकार के सम्बंधित मंत्रालय के क्षेत्रीय अधिकारियों को नियमित रूप से प्रेषित करेगा।

(24) भा.स. Any other condition that the the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forest & wildlife.

मंत्रालय के क्षेत्रीय कार्यालय द्वारा वन एवं वन्य जीवों के संरक्षण, सुरक्षा एवं विकास के लिये, समय-समय पर, कोई अन्य शर्त लगायी जा सकती है।

(25) भा.स. The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules ,Regulations and Guidelines, for the time to time being in force, as applicable to the project.

प्रस्तुत परियोजना हेतु वर्तमान में लागू आवश्यक सभी अधिनियम, नियम/विनियम एवं दिशा-निर्देश का अनुपालन राज्य सरकार एवं प्रयोक्ता अभिकरण द्वारा सुनिश्चित किया जायेगा।

(26) प्रस्तावक विभाग को संरक्षित वनभूमि के भू-स्वामित्व वाले विभाग से कार्य आरम्भ करने के पूर्व अनापत्ति प्रमाण-पत्र प्राप्त करना होगा।

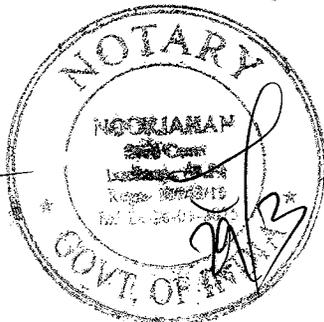
(27) **आरक्षित एवं रक्षित वन भूमि (108.391 हे०) हेतु**

(क) प्रश्नगत भूमि का वर्तमान बाजार दर पर जिलाधिकारी से मूल्य निश्चित कराकर मूल्य के बराबर प्रीमियम एवं प्रीमियम का 10 प्रतिशत वार्षिक लीज रेंट लेकर पट्टाधारक को वनभूमि का कब्जा दिया जायेगा।

(ख) पट्टाधारक द्वारा उक्त शर्तों एवं अन्य सामान्य शर्तों को सम्मिलित करते हुए एक पट्टाविलेख का आलेख्य प्रस्तुत किया जायेगा, जिसे शासकीय हस्तान्तरक से विधीक्षित करवाया जायेगा। ऐसे पट्टाविलेख के विधीक्षण हेतु न्याय (कन्वेसिंग) कोषक के शासनादेश संख्या-198/7जीसी-90-3-89, दिनांक 19-6-1989 के अनुसार निर्धारित विधीक्षण शुल्क विलेख विधीक्षण से पूर्व लेखा शीर्षक-0070-अन्य प्रशासनिक सेवाएँ-01-न्याय प्रशासन-501 सेवाएँ और फीस-01 की गयी सेवाओं के लिए भुगतान की उगाही के अन्तर्गत ट्रेजरी चालान की प्रि: पट्टाविलेख के आलेख्य के साथ उपलब्ध करायी जायेगी।

(ग) प्रश्नगत आरक्षित वनभूमि प्रथम बार 25 वर्षों के लीज पर दी जायेगी, जो वन(संरक्षण) अधिनियम, 1980 के अन्तर्गत नवीनीकरण के पश्चात पुनः समय-समय पर बढ़ाया जायेगा।

(28) मा0उच्चतम न्यायालय के रिट पिटीशन (सिविल) 202/1995 के अन्तर्गत आई0ए0 संख्या-566 एवं भारत सरकार के पत्र संख्या-5-3/2007-एफ0सी0 दिनांक 05-02-2009 के तहत दिये गये आदेशानुसार शुद्ध



वर्तमान मूल्य (एन0पी0वी0), क्षतिपूरक वृक्षारोपण की धनराशि एवं अन्य अनुमन्य देयक, प्रतिपूर्ति पौधारोपण निधि प्रबन्धन तथा योजना प्राधिकरण (Compensatory Afforestation Fund, Management and Planning Authority) में वन विभाग के माध्यम से जमा की जायेगी।

- (29) प्रस्तावक विभाग के सम्बंधित अधिकारी, कर्मचारी अथवा ठेकेदार या उक्त व्यक्तियों के अधीन या उनसे सम्बंधित कोई भी व्यक्ति किसी भी वन सम्पदा को क्षति नहीं पहुंचाये और यदि उक्त व्यक्तियों से वन सम्पदा को कोई क्षति पहुंचती है अथवा पहुंचायी जाती है, तो उसके लिए सम्बंधित प्रभागीय वनाधिकारी द्वारा निर्धारित प्रतिकर प्रस्तावक विभाग पर बाध्यकारी होगा।
- (30) उक्त वनभूमि प्रस्तावक विभाग के उपयोग में प्रश्नगत अवधि के अन्दर तब तक रहेगी जब तक कि प्रस्तावक को उसकी उक्त हेतु आवश्यकता रहे। यदि प्रस्तावक को उक्त वनभूमि अथवा उसके किसी भाग की आवश्यकता न रहेगी तो यथास्थिति उक्त वनभूमि अथवा उसका ऐसा भाग जो प्रस्तावक विभाग के लिए आवश्यक न रहे, वन विभाग, उ0प्र0 सरकार को किसी प्रतिकर का भुगतान किये यथास्थिति वापस प्राप्त हो जायेगी।
- (31) वन विभाग के अधिकारी/कर्मचारी अथवा उसके अधिकर्ताओं को किसी भी समय जब वे आवश्यक समझे प्रश्नगत वनभूमि का निरीक्षण करने का अधिकार होगा।
- (32) प्रस्तावित वनभूमि स्थित बाधक वृक्षों का पातन सिर्फ उ0प्र0 वन निगम द्वारा ही किया जायेगा तथा पातन की विभिन्न प्रक्रिया हेतु प्रस्तावक विभाग द्वारा कटिंग, फेलिंग लौगिंग एवं ट्रांसप्लान्टेशन चार्ज वन निगम को भुगतान करना होगा। वृक्षों के छपान का व्यय प्रस्तावक विभाग द्वारा वन विभाग को प्रदान करना होगा। यह व्यवस्था भारत सरकार के पत्रांक-5-1/2007-एफ0सी0, दिनांक 11-12-2008 में दिये गये निर्देशों के अनुपालन में उल्लिखित है।
- (33) प्रयोक्ता अभिकरण को यह वचनबद्धता देनी होगी कि यदि एन0पी0वी0 की धनराशि में इस अवधि में वृद्धि होती है तो इसका भुगतान किया जायेगा।
- (34) भारत सरकार के पत्र संख्या-5-3/2007-एफसी(पीटी), दिनांक 19-8-2010 तथा पत्र संख्या-J-11013/41/2006-IA-II(I), दिनांक 02 दिसम्बर, 2009 के अनुसार प्रस्तावक विभाग को कार्य प्रारम्भ करने से पूर्व यह सुनिश्चित करना होगा कि उन्होंने, यदि लागू है तो (if applicable), कार्य प्रारम्भ करने के पूर्व सक्षम स्तर से पर्यावरणीय अनापत्ति/अनुमोदन तथा वन्य जीव की दृष्टि से स्टैंडिंग कमेटी ऑफ नेशनल बोर्ड ऑफ वाइल्ड लाइफ से अनुमोदन अलग-अलग प्राप्त कर लिया गया है।
- (35) यदि प्रश्नगत भूमि सेन्चुरी/नेशनल पार्क में सम्मिलित है, तो मा0उच्चतम न्यायालय से अलग से अनुमति प्राप्त करने की कार्यवाही कर ली गयी है।
- (36) समस्त वैधानिक/प्रशासनिक अनापत्ति प्राप्त करने के उपरान्त ही कार्य प्रारम्भ किया जायेगा।
- (37) प्रस्तावित परियोजना में नेशनल बोर्ड आफ वाइल्ड लाइफ के द्वारा लगायी गयी शर्तों एवं नेशनल मोन्यूमेण्ट अथारिटी द्वारा दिये गये निर्देशों का अनुपालन भी प्रस्तावक विभाग को करना होगा।
- (38) उपरोक्त के अतिरिक्त समय-समय पर केन्द्र सरकार/राज्य सरकार/मा0 न्यायालयों द्वारा दिये गये निर्देशों का अनुपालन प्रस्तावक विभाग द्वारा किया जायेगा।
- (39) आदर्श चुनाव आचार संहिता के अन्तर्गत यदि अनुमति आवश्यक हो तो प्रस्तावक विभाग द्वारा अपने स्तर से निर्वाचन आयोग से अनुमति प्राप्त कर ली जाय।

यह आदेश वित्त विभाग के अशासकीय पत्र संख्या- ई0-7/516/दस-2014, दिनांक 28 मार्च, 2014 में प्राप्त उनकी सहमति से जारी किये जा रहे हैं।

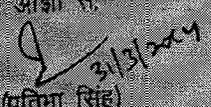
भवदीया,

(प्रतिभा सिंह)  
विशेष सचिव।



## संख्या व दिनांक संभव

- प्रतिज्ञा निम्नलिखित को सूचना एवं आवश्यक कार्रवाई हेतु प्रिय
- 1- भारत सरकार, पर्यावरण एवं वन मंत्रालय, सी० जी० ओ० कामप्लेक्स, लोधी रोड, नई दिल्ली।
  - 2- मुख्य वन सहायक (केन्द्रीय) भारत सरकार, पर्यावरण एवं वन मंत्रालय क्षेत्रीय कार्यालय, केन्द्रीय भवन  
पंचम तल सेक्टर एन, अलीगंज विस्तार, लखनऊ।
  - 3- महानिरीक्षक, उत्तर प्रदेश, इलाहाबाद।
  - 4- प्रमुख सचिव, लोक निर्माण विभाग, उ०प्र० शास्त्र।
  - 5- जिलाधिकारी, मिर्जापुर एवं सोनभद्र।
  - 6- प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मिर्जापुर एवं सोनभद्र।
  - 7- उ०प्र० राज्य राजमार्ग प्राधिकरण (उपशा) चतुर्थ तल किसान मण्ड भवन, विद्युत खण्ड, गोमतीनगर, लखनऊ।
  - 8- गार्ड फाइल।

आज्ञा से  
  
 प्रतिभा सिंह  
 विशेष सचिव।

